

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 12/81-ALC2/2020 DATED 15.12.2020 (Held on 22.12.2020)**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.
- vi. As per Policy Circular No. 23/2015-20 dated 15.05.2019, exporters may note that, after issue of AA under Para 4.07 of the Hand Book of Procedures, 2015-20 it is the responsibility of the applicants to send hard copy (and soft copy through email) of complete application and other related documents directly to the FTDO of the concerned Norms Committee in the o/o DGFT, Udyog Bhawan, New Delhi-110001 for ratification of the norms. In case, the application details are not made available by the exporter to the concerned Norms Committee within two months, the Norms Committee may reject the case due to non-availability of application.

Meeting No. 12/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 15.12.2020) held on 22.12.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri Devendra Kumar Saini, ADG	DoT
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

- i. Draft Minutes of Meeting No. 10/81 scheduled for 10.11.2020 and held on 17.11.2020 were circulated among all the members of the Committee on 03.12.2020. On receipt of comments, the minutes were finalized and uploaded on DGFT's website on 14.12.2020. These minutes are unanimously approved.
- ii. Representative of DHI/DPIIT vide emails objected to the cases for the products falling under their administrative domain, being referred to the Consultants who are member of the Norms Committee. The matter was deliberated at length and it was observed that earlier, before the appointment of Consultants, such cases were referred to the respective administrative ministry only. To cut down the delays in finalization of norms, Consultants were appointed by the DGFT. The Committee was also informed that in NC-I & NC-II, DGFT has appointed three Consultants who are retired as Industrial Advisor from DHI; Deputy Adviser from DPIIT and Deputy Industrial Advisor from MoS. In a way, these Consultants not only eased workload of administrative Ministries but also made valuable contribution in the form of experienced Technical advice. Representative of DHI/DPIIT were not present in the Meeting for their views. Hence, it was decided to discuss the matter in the next Norms Committee meeting. The Committee also decided to request the representative of DHI/DPIIT to regularly participate in the meeting so that the Committee can avail their expertise on all the matters as all the recommendations given by any technical member are discussed in the Meeting before ratification and any member can offer his views which will help the Committee to finalize decision.

Minutes of the cases discussed in the meeting are as under:

1	Case No.:362/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/01080/AM19/	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 02.12.2020. However, the applicant vide email dated 07.12.2020 has requested for three weeks more time to furnish the reply of deficiency letter. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

2	Case No.:3/2/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 30.09.2020 followed by a reminder on 02.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

3	Case No.:82/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00800/AM19/	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	Action By: Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's reply dated 04.08.2020 is deficient due to following reasons: 1. Material balancing is not given against Sl. No. 5 of the SDF. 2. Calculations are not given against Sl. No. 11 of the SDF. 3. Name of items of import at Sl. No. 11 to 14 is not given. 4. Use of each item is not indicated. 5. Block core is proposed to be imported as component with nil wastage but in process flow chart core cutting is mentioned. Therefore, the Committee decided to seek clarification from the applicant on the above mentioned deficiency as per advice of Consultant (TEC-3). The case stands deferred.			

4	Case No.:124/10/81-ALC2/2018	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DHI on 21.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

5	Case No.:378/14/81-ALC2/2018	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and MSME via email dated 11.12.2020 informed that the applicant's reply is incomplete due to following reasons: 1. Manufacturing process has not illustrated. 2. Net content of imported items in export item. 3. Whether items of import at Sl. No. 3 to 11 are imported or indigenously procured? Therefore, the Committee decided to seek clarification from the applicant on the above mentioned deficiency as per advice of MSME. The case stands deferred.			

6

Case No.:284/14/81-ALC2/2018		Party Name: DISHA AUTO COMPONENTS PVT. LTD.		Meet No/Date:12/81-ALC2/2020 15.12.2020		Status: Approved	
HQ File :01/81/050/01002/AM19/		RLA File :03/94/040/00976/AM19/		Lic.No/Date:0310826973 11.02.2019			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 11.12.2020 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73079290	Coupling Size 13-3/8" K-55 (QTY 3742 Nos & 119.760 M. Ton) OD 365.12, ID 323.88 Length 277.5 MM	1038.540 Meter	1	73043939	Carbon Steel Seamless Pipes As Per API 5ct Latest Edition 13-3/8" Od 365.12 * 20.62 Mm Thk Grade K-55/D10 (200 MT)	183.952 MT inclusive of 53.60% wastage
2	73079290	Coupling Size 10-3/4" K 55 (QTY 2994 Nos & 86.838 M. Ton) OD	827.950 Meter	2	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 10-3/4" Od	117.367 MT inclusive of 35.15% wastage

		298.45, ID 258.45 Length 276.5 mm				298.45 * 20 Mm Thk Grade K-55 (125 MT)	
3	73079290	Coupling Size 9-5/8" K- 55/D10 (QTY 12763 Nos & 324.169 M. Ton) OD 269.88, ID 227.88 Length 276.50 mm	3528.850 Meter	3	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 9-5/8 Od 269.88 * 21 Mm Thk Grade K-55/D10 (500 MT)	464.833 MT inclusive of 43.40% wastage
4	73079290	Coupling Size 9-5/8" L- 80/D10 (QTY 1914 Nos & 48.625 M. Ton) OD 269.88, ID 227.88 Length 276.50 mm	529.330 Meter	4	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 9-5/8 Od 269.88 * 21 Mm Thk Grade L-80/D10 (75 MT)	69.725 MT inclusive of 43.40% wastage

Note:

1. The import quantities are allowed after affecting 20% recovery from scrap.
2. The applicant should import relevant item only.

RA concerned may take suitable consequential action accordingly.

Case No.:298/14/81- ALC2/2018	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Approved
HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide U. O. No.: W-21/2/2020-IPHW dated 03.11.2020 as under:

7

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85285900	55" Xtra Narrow Bezel LCD Video Wall LCD	129 Number	85299090	LCD 55" B to B 1.8 mm 700 nit (LW- 5581 MR VA) LCD	Net to net basis with Nil wastage

Note: Make & Model of the import item and that used in the export product should conform.

RA concerned may take suitable consequential action accordingly.

Case No.:22/18/81-ALC2/2019	Party Name: HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
HQ File :01/81/050/00316/AM20/	RLA File :03/94/040/01125/AM19/	Lic.No/Date:0310828114 02.04.2019	
Decision: The Committee considered the case as per agenda and noted that the applicant via email dated 07.12.2020 informed that they have filed Writ Petition before the Honorable Delhi High Court in similar cases and hence, requested to keep the proceedings in the present matter in abeyance till the decision of the Honorable Delhi High Court. The Committee noted that no stay has been granted by the Honorable Delhi High Court in the matter and the subject AA is pending with Norms Committee for fixation of norms. Therefore, the Committee decided not to keep the case pending and fixed the ad-hoc norms as per comments given by Consultant (TEC-3) as under: 8 - Quantity of import items at Sl. No. 1, 4, 7, 10, 13 & 16 may be allowed as 1.01Kgs/Kg content in the export item and the description of import items may be amended as “Al Ingot/Billet/Wire rod”. - Quantity of import items at Sl. No. 2, 5, 8, 11, 14 & 17 may be allowed as 1.02Kgs/Kg content in the export item. - Quantity of import items (Zinc Ingot) at Sl. No. 3, 6, 9, 12, 15 & 18 may be allowed as 4% of weight of steel to be galvanized. Note: Grade of steel to be imported will be same as used in export product. Zinc will be imported in primary form. RA concerned may take suitable consequential action accordingly.			

Case No.:17/3/81-ALC2/2019	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	Action By: Applicant
9 Decision: The Committee considered the case as per agenda and DHI informed that the applicant's reply dated 01.10.2020 is deficient. Therefore, the Committee decided to seek from the applicant to furnish the following information as per advice of DHI: Calculation of the raw materials used for the manufacture of the export product. The case stands deferred.			

Case No.:144/14/81-ALC2/2019	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
HQ File :01/81/050/00242/AM20/	RLA File :05/24/040/00339/AM20/	Lic.No/Date:0510411850 16.09.2019	Action By: Applicant
10 Decision: The Committee considered the case as per agenda and noted that a letter was sent to the applicant for submitting a legible copy of application along with all the relevant documents on 07.08.2020 followed by reminders on 30.09.2020 & 02.12.2020. However, no information has been received yet. Therefore, the Committee decided to give last opportunity to the applicant for submitting a legible copy of application for examination of the case. The case stands deferred.			

11	Case No.:148/14/81-ALC2/2019	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00246/AM20/	RLA File :07/24/040/00137/AM20/	Lic.No/Date:0710115451 19.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's reply dated 03.12.2020 is deficient due to following reasons: 1. The information as per Sl. No. 11(a) of the SDF has not given i.e. Sheet layout diagram indicating wastage calculations. 2. To provide one sample piece of contact finger. Therefore, the Committee decided to seek clarification from the applicant on the above mentioned deficiency as per advice of Consultant (TEC-3). The case stands deferred.			

12	Case No.:149/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00247/AM20/	RLA File :04/24/040/00078/AM20/	Lic.No/Date:0410166096 20.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by Consultant (TEC-1): 1. Specification & percentage of non-volatile matter of resin, hardener & paints system for imported and domestic inputs. 2. Calculation sheet for material weight balancing against total export product weight and imported inputs + domestic inputs. 3. Separate list of components and consumables in import envisaged. The case stands deferred.			

13	Case No.:151/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00249/AM20/	RLA File :34/24/040/00191/AM20/	Lic.No/Date:3410045466 20.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 30.09.2020 followed by a reminder on 02.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

14	Case No.:152/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00250/AM20/	RLA File :34/24/040/00190/AM20/	Lic.No/Date:3410045467 20.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 30.09.2020 followed by a reminder on 02.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

15	Case No.:159/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00257/AM20/	RLA File :04/24/040/00102/AM20/	Lic.No/Date:0410166105 25.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Specific use/function of imported inputs which are not explained in the applicant's letter dated 04.09.2020. 2. Import items 10 to 15 & 31 to 36 have been shown as components with nil wastage, hence, provide clarification for whether there is any processing on these & if yes how nil wastage is possible? 3. In write-up, it is mentioned that stator machined contain coils. If so where import items at Sl. No. 10 & 31 will be used. 4. In Annexure- 4E, import items at Sl. No. 10 to 20 & 31 to 41 have been shown indigenous but these are also covered in Advance Authorization, hence provide clarification for the same. The case stands deferred.			

16	Case No.:164/14/81-ALC2/2019	Party Name: TPM DEPOT	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00262/AM20/	RLA File :31/83/040/00091/AM20/	Lic.No/Date:3110067545 27.09.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 30.09.2020 followed by a reminder on 03.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

17	Case No.: 6/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00275/AM20/	RLA File :03/95/040/00691/AM20/	Lic.No/Date:0310832141 10.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 15.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

18	Case No.: 3/15/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00272/AM20/	RLA File :03/95/040/00618/AM20/	Lic.No/Date:0310832137 10.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 20.05.2020 followed by reminders on 05.08.2020 & 01.10.2020. The applicant vide email dated 26.10.2020 had requested for extension of time to one month to furnish the reply of deficiency letter. However, the applicant was again reminded on 09.12.2020 for submitting the requisite information and no reply has been received yet. Therefore, the Committee decided to give last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

19	Case No.: 11/15/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00280/AM20/	RLA File :02/24/040/00099/AM20/	Lic.No/Date:0210209475 14.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and perused the recommendations given by Consultant (SKB) as per written comments dated 18.12.2020. The Committee noted that there is a wide range of Manganese and Silicon content both in import and export items. Therefore, it would not be appropriate to recommend inputs in the absolute quantities. The Committee decided to seek exact content of Manganese and Silicon in export items and also certificate of analysis of the import items, if the import has already been made. If the import has not been made, then the exact range should be given. The case stands deferred.			

20	Case No.: 2/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00296/AM20/	RLA File :34/24/040/00224/AM20/	Lic.No/Date:3410045571 31.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2020 followed by a reminder on 03.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

21	Case No.:5/18/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00299/AM20/	RLA File :03/95/040/00741/AM20/	Lic.No/Date:0310832533 31.10.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 20.05.2020 followed by reminders on 05.08.2020 & 01.10.2020. The applicant vide email dated 26.10.2020 had requested for extension of time to one month to furnish the reply of deficiency letter. However, the applicant was again reminded on 09.12.2020 for submitting the requisite information and no reply has been received yet. Therefore, the Committee decided to give last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

22	Case No.:9/18/81-ALC2/2019	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00303/AM20/	RLA File :09/24/040/00389/AM20/	Lic.No/Date:0910068160 05.11.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MeitY vide email dated 28.10.2020: 1. Details of export product in terms of design and calculations. 2. Quantity of import items required for manufacturing one unit of export product. 3. Calculations on per unit requirement of import items for manufacturing one unit of export product without wastage. 4. Wastage claimed in the manufacturing process and details of recoverable wastage. 5. Justification of wastage. 6. You are also requested to provide the per unit requirement excel sheet. The case stands deferred.			

23	Case No.:16/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00310/AM20/	RLA File :34/24/040/00232/AM20/	Lic.No/Date:3410045603 13.11.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2020 followed by a reminder on 03.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

24	Case No.:20/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00314/AM20/	RLA File :34/24/040/00246/AM20/	Lic.No/Date:3410045611 14.11.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2020 followed by a reminder on 03.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

25	Case No.:17/18/81-ALC2/2019	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Rejected
	HQ File :01/81/050/00311/AM20/	RLA File :07/24/040/00177/AM20/	Lic.No/Date:0710115682 14.11.2019	
	Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019 , the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 05.12.2019 followed by reminders on 13.03.2020, 01.10.2020 & 03.12.2020. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

26	Case No.:23/18/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00317/AM20/	RLA File :05/23/040/00288/AM20/	Lic.No/Date:0510412532 18.11.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply received vide email dated 17.12.2020 is deficient. Therefore, the Committee decided to seek again from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Total weight of export indicating weight of Faucet and Jar separately. 2. Total export quantity in numbers. The case stands deferred.			

27	Case No.:39/18/81-ALC2/2019	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00333/AM20/	RLA File :07/24/040/00199/AM20/	Lic.No/Date:071011575 6 27.11.2019	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by MSME via email dated 21.12.2020 as under: 1. Quantity of relevant import items at Sl. No. 1 to 9 may be allowed @ 1.03 Kg/Kg net content in the export product. RA concerned may take suitable consequential action accordingly.			

2
8

Case No.: 45/18/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved				
HQ File : 01/81/050/00339/AM20	RLA File : 03/94/040/00675/AM20	Lic.No/Date:0310833218 04.12.2019					
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 10.12.2020 considering the applicant's reply dated 04.11.2020 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73079290	Coupling Size 9-5/8" L-80 - OD 269.88 (5384 Number & 136.747 MT)	1488.61 Meter	1	73043939	Carbon Steel Seamless Pipes As Per Latest Edition of 5 CT Grade L80 - Size 9-5/8 Od 269.88 * 20.90 mm Thk (210 MT)	185 MT with 35% wastage
2	73079290	Coupling Size 7-5/8" P 110 - OD 215.90 (903 Number & 14.45 MT)	219.00 Meter	2	73043929	Carbon Steel Seamless Pipes As Per API 5CT 10th Edition Grade P110 Size 7-5/8 Od 215.90 * 18.80 mm Thk (22 MT)	20 MT with 36% wastage
3	73079290	Coupling Size 5-1/2" K-55 - OD 160.02 (3834 Number & 34.199 MT)	793.62 Meter	3	73043929	Carbon Steel Seamless Pipes As Per Latest Edition of 5 CT Grade K 55 Size 5-1/2 Od 160.02 * 18.0 mm Thk (55 MT)	49 MT with 42% wastage
4	73079290	Coupling Size 4-1/2" P 110- OD 133.35 (5667 Number & 33.774 MT)	1025.70 Meter	4	73043929	Carbon Steel Seamless Pipes As Per Latest Edition Of 5 Ct Grade P 110 Size 4-1/2 Od 133.35 * 17.0 mm Thk (55 MT)	48 MT with 42% wastage
5	73079290	Coupling Size 2-7/8" L-80 EUE- OD 93.17 (54451 Number & 130.682 MT)	7432.52 Meter	5	73043919	Carbon Steel Seamless Pipes As Per API 5ct 10th Edition Grade Eue L80 Size 2-7/8 Od 93.17 * 13.0 mm Thk (210 MT)	186 MT with 42% wastage
Note: 1. The quantity of export items in terms of numbers & weight is added in the description of corresponding export items.							
2. Grade of steel to match in export & import.							
RA concerned may take suitable consequential action accordingly.							

29	Case No.:2/21/81-ALC2/2019	Party Name: SUKRUT ELECTRIC COMPANY PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00377/AM20/	RLA File :31/83/040/00119/AM20/	Lic.No/Date:3110067639 30.12.2019	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2020 followed by reminders on 21.10.2020 & 03.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

30	Case No.:4/21/81-ALC2/2019	Party Name: KUNJ FORGINGS PVT.LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00379/AM20/	RLA File :05/23/040/00379/AM20/	Lic.No/Date:0510413153 31.12.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the norms as per written comments given by MSME via email dated 21.12.2020 as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	72071220	Semi finished products of non alloy steel Forging quality 6"x300 #WNRF 40S Unbevelled Grade B 564 (UNS NO 6625)	278.88 Kg inclusive of 16.20% wastage
	2	72071220	Semi finished products of non alloy steel Forging quality 2"x300 #WNRF 80S Grade B 564 (UNS NO 6625)	98.65 Kg inclusive of 44.20% wastage
	3	72071220	Semi finished products of non alloy steel Forging quality 2"x600 #WNRF 80S Unbevelled Grade B 564 (UNS NO 6625)	52.85 Kg inclusive of 63.11% wastage
	4	72071220	Semi finished products of non alloy steel Forging quality 1"x1500 #WNLRF 80S No inside holes Grade B 564 (UNS NO 6625)	29.26 Kg inclusive of 67.20% wastage
	5	72071220	Semi finished products of non alloy steel Forging quality 3"x1500 #WNLRF XXS Grade B 564 (UNS NO 6625)	537.30 Kg inclusive of 28.50% wastage
	6	72071220	Semi finished products of non alloy steel Forging quality 1/2"x1500 #WNLRF XXS Grade B 564 (UNS NO 6625)	23.18 Kg inclusive of 93.20% wastage
	7	72071220	Semi finished products of non alloy steel Forging quality 4"x150 #WNRFS80 Grade B 564 (UNS NO 6625)	25.20 Kg inclusive of 12.00% wastage
Note:				
1. Per unit weight of export items at Sl. No. 1 to 7 is 20Kg, 3.60Kg, 3.60Kg, 3.50Kg, 19.00Kg, 2.00Kg & 7.50Kg respectively.				
2. The import quantities are allowed after affecting 20% recovery from scrap.				
3. The applicant should import relevant items only.				
RA concerned may take suitable consequential action accordingly.				

31	Case No.:6/21/81-ALC2/2019	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00381/AM20/	RLA File :07/24/040/00234/AM20/	Lic.No/Date:0710115967 01.01.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the norms as per written comments given by Consultant (TEC-1) as under: 1. Weight of export should not be less than 1146934.22Kgs. 2. The words “Epoxy Adhesive” may be added in the description of import item at Sl. No. 6. 3. Quantity of import items at Sl. No. 17 to 22, 32 to 34 & 37 are components and may be allowed as per GN-4. 4. Quantity of rest of the import item may be allowed as applied for. RA concerned may take suitable consequential action accordingly.			

32	Case No.:15/21/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00390/AM20/	RLA File :03/95/040/00943/AM20/	Lic.No/Date:0310833956 07.01.2020	Action By: MSME
	Decision: The Committee considered the case as per the agenda and noted that the applicant’s reply was sent to MSME on 15.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

33	Case No.:1/24/81-ALC2/2019	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00438/AM20/	RLA File :34/24/040/00220/AM20/	Lic.No/Date:3410045891 19.02.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. To provide clarification for how the wastage shown in application is 42% but quantity asked for import is higher. 2. Sheet layout with all dimensions and calculations for all parts of export product. 3. Is number of shapes to be exported is more than 1? If so give above details for each shape. 4. Copy of Advance Authorization. 5. Copy of export order. 6. One sample piece of export product. The case stands deferred.			

34	Case No.:12/24/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00449/AM20/	RLA File :04/24/040/00184/AM20/	Lic.No/Date:0410166566 26.02.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 21.12.2020 and recommended by Consultant (TEC-1) as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	74081190	8mm Continuous Cast Copper Rod	1.01 Kg/Kg content in the export product
	2	74081190	ELVALOY AC 1209 RESIN	1.05 Kg/Kg content in the export product or as applied, whichever is less.
	3	39019090	ENTIRA (TM) SG 1002 RESIN	1.05 Kg/Kg content in the export product or as applied, whichever is less.
	4	39019090	FUSABOND E226 RESIN	1.05 Kg/Kg content in the export product or as applied, whichever is less.
	5	39019090	ELVAX 40L-03 RESIN	1.05 Kg/Kg content in the export product or as applied, whichever is less.
	6	39019090	FUSABOND E226 RESIN	1.05 Kg/Kg content in the export product or as applied, whichever is less.
	7	39019090	ENTIRA (TM) SG 1002 RESIN	1.05 Kg/Kg content in the export product or as applied, whichever is less.
	8	39013000	Ethylene Vinyl Acetate ES28005	1.05 Kg/Kg content in the export product or as applied, whichever is less.
	Note: Generic name of import items given by the applicant vide email dated 21.11.2020 may be mentioned in the description of import items. (Copy Enclosed)			
	RA concerned may take suitable consequential action accordingly.			

35

Case No.:15/24/81-ALC2/2019	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00452/AM20/	RLA File :02/24/040/00197/AM20/	Lic.No/Date:0210209796 27.02.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 21.12.2020 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78019100	Antimonial Lead Ingot 2.5 % / 3.20% / 2.75 % (Lead Antimony Alloy)	400 MT	78019920	Remelted Lead Block / Ingot	1.02 Kgs/Kg net content of lead in the export product
Note: 1. Lead content in import is maximum 97.50%. 2. The applicant shall import relevant item only.					
RA concerned may take suitable consequential action accordingly.					

36	Case No.:18/24/81-ALC2/2019	Party Name: KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00455/AM20/	RLA File :08/24/040/00382/AM20/	Lic.No/Date:0810147363 28.02.2020	Action By: Section
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 08.12.2020 for examination of the case. However, Consultant (TEC-3) via email dated 21.12.2020 has requested to send physical file of the case along with applicant's reply. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. The case stands deferred.			

37	Case No.:16/24/81-ALC2/2019	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00453/AM20/	RLA File :52/24/040/00074/AM20/	Lic.No/Date:5210043347 28.02.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2020 followed by a reminder on 03.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

38

Case No.: 21/24/81-ALC2/2019	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00458/AM20/	RLA File :24/24/040/00060/AM20/	Lic.No/Date:2410043047 03.03.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.12.2020 given by Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	75 MT	74040022	Brass scrap honey grade	1.06 Kgs/Kg net content in the export product
Note: The export & import should contain: - Copper: 56-58%, Lead: 3%, Other impurities: 2% & Zinc: 37%.					
RA concerned may take suitable consequential action accordingly.					

39

Case No.:10/3/81-ALC2/2020		Party Name: JAIN FGL METAL INDUSTRIES		Meet No/Date:12/81-ALC2/2020 15.12.2020		Status: Approved	
HQ File :01/81/050/00509/AM21/		RLA File :04/24/040/00005/AM21/		Lic.No/Date:0410166701 29.04.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 21.12.2020 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74031300	Refined Copper Billets Min Cu-99.90%	39286 Kg	1	74040012	Copper scrap as per ISRI Code "DRUID" Copper content 25-30%	1.03 Kgs/Kg net content of copper in the export product
2	74031300	Refined Copper Billets Min. Cu 99.99%	185714 Kg	2	74040012	Copper scrap as per ISRI Code "DRUID" Copper content 30-35%	1.03 Kgs/Kg net content of copper in the export product
3	74031300	Refined Copper Billets Min. Cu. 99.90%	1071429 Kg	3	74040012	Copper scrap as per ISRI Code "DRUID" Copper content 35-40	1.03 Kgs/Kg net content of copper in the export product
4	74031300	Refined Copper Billets Min. Cu. 99.90%	809524 Kg	4	74040012	Copper scrap as per ISRI Code "DRUID" Copper content 40-45%	1.03 Kgs/Kg net content of copper in the export product
5	74031300	Refined Copper Billets Min Cu. 99.90%	226190 Kg	5	74040012	Copper scrap as per ISRI Code "DRUID" Copper content 45-50%	1.03 Kgs/Kg net content of copper in the export product
6	74031300	Refined Copper Billets Min Cu. 99.905	78571 Kg	6	74040012	Copper scrap as per ISRI Code "DRUID" Copper Content 50-60%	1.03 Kgs/Kg net content of copper in the export product
Note: The applicant shall import relevant item only.							
RA concerned may take suitable consequential action accordingly.							

40

Case No.:15/3/81-ALC2/2020	Party Name: R T JAIN & COMPANY	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00514/AM21/	RLA File :03/95/040/00037/AM21/	Lic.No/Date:0310836059 01.05.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.12.2020 given by Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031900	Copper Ingot	25000 Kgs	74040012	Copper Wire Scrap As Per ISRI Code Druid Cable	1.03 Kgs/Kg of Copper content in the export product
Note: 1. The export item should be of minimum 99.00% purity. 2. Import item should contain Copper in the range of 40% to 50%. RA concerned may take suitable consequential action accordingly.					

41	Case No.:14/3/81-ALC2/2020	Party Name: REEP INDUSTRIES PVT. LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00513/AM21/	RLA File :04/24/040/00008/AM21/	Lic.No/Date:0410166711 01.05.2020	Action By: DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the applicant’s reply was sent to DPIIT on 16.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			
	The case stands deferred.			

42	Case No.: 12/3/81-ALC2/2020	Party Name: ZOBELE INDIA PVT.LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00511/AM21/	RLA File :03/95/040/01153/AM20/	Lic.No/Date:0310836043 01.05.2020	Action By: Section
	Decision: The Committee considered the case as per the agenda and noted that earlier the case was referred to MeitY for examination & comments and further, a copy of application was forwarded to DPIIT to examine the case as per comments given by MeitY via email dated 19.11.2020. DPIIT vide U. O. No.: P-47011/164/2020-TSW dated 10.12.2020 referred back the case. The matter was deliberated in the meeting and the Committee decided to refer the matter to Consultant (TEC-1) for examination & comments.			
	The case stands deferred.			

43

Case No.:18/3/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved				
HQ File :01/81/050/00517/AM21/	RLA File :03/94/040/00001/AM21/	Lic.No/Date:0310836093 04.05.2020					
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) & Consultant (TEC-3) considering applicant's reply dated 15.10.2020 & 14.12.2020 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85446030	Rubber Insulated Wire / Cables - String Positive Long-Black With Red Stp	745 Number	1	74081190	Copper Wire Rod : 8 mm Dia	Net + 1% wastage or as applied, whichever is lower
2	85446030	Rubber Insulated Wire / Cables - String Negative Short-Black	745 Number	2	28183000	Aluminium Hydroxide	Net + 1% wastage or as applied, whichever is lower
3	85446030	Rubber Insulated Wire / Cables - String Positive Short-Black With Red Stp	1038 Number	3	40027000	EPDM	Net + 2.5% wastage or as applied, whichever is lower
4	85446030	Rubber Insulated Wire / Cables - String Negative Long -Black	1038 Number	4	39019000	Polyethylene	Net + 2.5% wastage or as applied, whichever is lower
5	85446030	Rubber Insulated Wire / Cables - Positive Jumper Cable-Black With Red Stp	1783 Number				
Note: 1. Description of import item at Sl. No. 4 may be amended as “Polyethylene”. 2. XLPO compound used for sheathing will contain minimum 55% of import item at Sl. No. 2. 3. XLPO compound used for sheathing will contain minimum 30% & insulation 22% of import item at Sl. No. 4. RA concerned may take suitable consequential action accordingly.							

44	Case No.:19/3/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00518/AM21/	RLA File :03/94/040/00026/AM21/	Lic.No/Date:0310836094 04.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

45	Case No.:16/3/81-ALC2/2020	Party Name: TRANSCON INDUSTRIES	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Rejected
	HQ File :01/81/050/00515/AM21/	RLA File :09/24/040/00040/AM21/	Lic.No/Date:0910068722 04.05.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019 , the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 26.05.2020 followed by reminders on 07.08.2020, 02.10.2020 & 03.12.2020. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. RA concerned may take suitable consequential action accordingly.			

46	Case No.:17/3/81-ALC2/2020	Party Name: JINDAL SAW LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00516/AM21/	RLA File :05/23/040/00012/AM21/	Lic.No/Date:0510414105 06.05.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

47

Case No.:21/3/81-ALC2/2020	Party Name: SHREE BHAVANI EXTRUSION	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00520/AM21/	RLA File :24/24/040/00005/AM21/	Lic.No/Date:2410043094 08.05.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.12.2020 given by Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	500000 Kg	74040022	Brass Scrap (Honey Grade)	1.06 Kgs/Kg net content in the export product
Note: The export & import should contain: - Copper: 51-61%, Lead: 2-3.5% & Zinc: 33-35.5%.					
RA concerned may take suitable consequential action accordingly.					

48	Case No.:24/3/81-ALC2/2020	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Rejected
	HQ File :01/81/050/00523/AM21/	RLA File :04/24/040/00010/AM21/	Lic.No/Date:0410166730 11.05.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019 , the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 22.05.2019 followed by reminders on 07.08.2020, 04.10.2020 & 07.12.2020. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. RA concerned may take suitable consequential action accordingly.			

49	Case No.:23/3/81-ALC2/2020	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00522/AM21/	RLA File :03/95/040/00067/AM21/	Lic.No/Date:0310836165 11.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. What is the percentage of Copper in Copper Wire scrap? 2. What is the market value of PVC/Rubber coming along with Copper Wire scrap? 3. What is the range of percentage of Copper in Copper Wire Scarp when minimum Copper is 40%? Also a copy of shipping Billing may be given. The case stands deferred.			

50	Case No.:25/3/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00524/AM21/	RLA File :04/24/040/00006/AM21/	Lic.No/Date:0410166746 12.05.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) on 04.12.2020 for examination of the case. Further, it was noted that the physical file of the case was sent to Consultant (TEC-3) on 16.12.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

51	Case No.:26/3/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00525/AM21/	RLA File :04/24/040/00017/AM21/	Lic.No/Date:0410166751 12.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Sl. No. 2, 3, 4 & 5 of the SDF. 2. For import item at Sl. No. 51 & 108- Size and specification and material. 3. For import item at Sl. No. 52- Diameter and length. The case stands deferred.			

52	Case No.:1/6/81-ALC2/2020	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00628/AM21/	RLA File :05/23/040/00066/AM21/	Lic.No/Date:0510414582 08.07.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by DPIIT vide U. O. No.: P-47011/95/2019-TSW dated 18.12.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

53	Case No.:2/6/81-ALC2/2020	Party Name: NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00629/AM21/	RLA File :52/24/040/00022/AM21/	Lic.No/Date:5210043453 08.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 07.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

54	Case No.:4/6/81-ALC2/2020	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00631/AM21/	RLA File :03/95/040/00218/AM21/	Lic.No/Date:0310837128 10.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 07.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

55	Case No.:8/6/81-ALC2/2020	Party Name: PARAM INDUSTRIES	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00635/AM21/	RLA File :03/95/040/00205/AM21/	Lic.No/Date:0310837191 14.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020 followed by reminders on 05.10.2020 & 07.12.2020. However, the applicant has sent incomplete copy of application via email dated 15.12.2020 and in this regards, an email was sent on 15.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

56	Case No.:9/6/81-ALC2/2020	Party Name: UNIVERSAL CABLES LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00636/AM21/	RLA File :11/24/040/00001/AM21/	Lic.No/Date:1110028725 14.07.2020	Action By: DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DPIIT on 14.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

57

Case No.:14/6/81-ALC2/2020	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved			
HQ File :01/81/050/00641/AM21/	RLA File :07/24/040/00109/AM21/	Lic.No/Date:0710116762 17.07.2020				
Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by MeitY vide U. O. No.: W-21/22/2020-IPHW-MeitY dated 28.10.2020 as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85043100	Other Transformers: Having A Power Handling Capacity Not Exceeding 1 KVA	40000 Number	1	85049010	EI 42.0 x 35 Laminations [Parts of Transformers] Core	Net to net basis with accountability clause on nil wastage
			2	85049010	EI 42 x 14.8mm SS Coil Former [Parts of Transformers] Coil Former / Bobbin	Net to net basis with nil wastage
			3	85049010	EI 42 x 14.8mm Shroud (Set of 2 pcs) [Parts of Transformers] Shroud	Net to net basis with nil wastage

RA concerned may take suitable consequential action accordingly.

58

Case No.:11/6/81-ALC2/2020	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved			
HQ File :01/81/050/00638/AM21/	RLA File :04/24/040/00035/AM21/	Lic.No/Date:0410166897 17.07.2020				
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 21.12.2020 as under:						
Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	78011000	Lead Ingots Min Lead Content - 99.95%	784919 Kgs	78020090	Lead Scrap as per ISRI Code word "Relay" Avg Lead Content - 40%, Avg Copper Content - 25%	1. Quantity as applied (Wastage allowed 5% for lead content in export item at Sl. No. 1.)
2	74081910	Copper Wire Min Copper Content 99.97%	500000 Kgs		2. Quantity as applied (Wastage allowed 3% wastage for Copper content in export item at Sl. No. 2.)	
Note: The applicant should import relevant items only.						
RA concerned may take suitable consequential action accordingly.						

59

Case No.: 12/6/81-ALC2/2020	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00639/AM21/	RLA File :04/24/040/00043/AM21/	Lic.No/Date:0410166900 17.07.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 21.12.2020 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots 99.97% Min. Purity To Account for 299,910 Kgs. of Lead content within the Export Product	300000 Kgs	85481010	Lead Battery Plates Covered by ISRI Code word "Rails"	475957 Kg (Taking cue from SION C-1153)
Note:					
1. Percentage of lead in import item is 65%.					
2. The applicant should import relevant items only.					
RA concerned may take suitable consequential action accordingly.					

60	Case No.:15/6/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00642/AM21/	RLA File :09/24/040/00206/AM21/	Lic.No/Date:0910068967 20.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Use of import items at Sl. No. 6, 7 & 8 in the export item. 2. Justification for use of Al sheet as conductor in place of rod. The case stands deferred.			

61

Case No.:16/6/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved				
HQ File :01/81/050/00643/AM21/	RLA File :09/24/040/00207/AM21/	Lic.No/Date:0910068968 20.07.2020					
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 14.12.2020 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85042100	75 KVA, 23000 / 400 V, Three Phase Transformers (Aluminium Wound) Oil Cooled (Weight = 550 Kg/Unit)	20 Number	1	72251100	CRGO Silicon Electrical Steel Coils - IS 3024-2015	Net + 1% wastage or as applied, whichever is lower
				2	76011040	Aluminium Wire Rods	Net + 1% wastage or as applied, whichever is lower
				3	27101990	Transformer Oil	Net To net
2	85042100	75 KVA, 12000 / 400 V, Three Phase Transformers (Aluminium Wound) Oil Cooled (Weight = 550 Kg/Unit)	25 Number	4	85049010	HV Bushing Assembly	As per GN-4
				5	85049010	LV Bushing Assembly	As per GN-4
3	85042100	500 KVA, 12000 / 400 V, Three Phase Transformers (Aluminium Wound) Oil Cooled (Weight = 1860 Kg/Unit)	140 Number	6	85049010	Off Load Tap-Changer	As per GN-4
				7	85049010	Rating Plates	As per GN-4
Note: 1. Weight of export items at Sl. No. 1 & 2 is 550 Kg/Unit and the same may be added in the							

description of the export item.
2. Weight of export item at Sl. No. 3 is 1860 Kg/Unit and the same may be added in the description of the export item.
 RA concerned may take suitable consequential action accordingly.

62	Case No.:17/6/81-ALC2/2020	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00644/AM21/	RLA File :02/24/040/00046/AM21/	Lic.No/Date:0210209991 21.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 07.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

63	Case No.:18/6/81-ALC2/2020	Party Name: INDIANA GRATINGS PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Rejected
	HQ File :01/81/050/00645/AM21/	RLA File :03/94/040/00281/AM21/	Lic.No/Date:0310837294 21.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019 , the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 10.08.2020 followed by reminders on 05.10.2020 & 07.12.2020. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. RA concerned may take suitable consequential action accordingly.			

64	Case No.:19/6/81- ALC2/2020	Party Name: JINDAL SAW LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00646/AM21/	RLA File :05/23/040/00084/AM21/	Lic.No/Date:0510414673 21.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 07.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

65	Case No.:28/6/81-ALC2/2020	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00655/AM21/	RLA File :03/94/040/00248/AM21/	Lic.No/Date:0310837425 27.07.2020	Action By: DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DPIIT on 17.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

66	Case No.: 29/6/81-ALC2/2020	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00656/AM21/	RLA File :03/94/040/00249/AM21/	Lic.No/Date:0310837426 27.07.2020	Action By: DPIIT
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DPIIT on 21.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

67	Case No.: 27/6/81-ALC2/2020	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00654/AM21/	RLA File :07/24/040/00089/AM21/	Lic.No/Date:0710116799 27.07.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by MeitY vide U. O. No.: W-21/14/2020-IPHW-MeitY dated 28.10.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

68	Case No.: 1/9/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00745/AM21/	RLA File :09/24/040/00333/AM21/	Lic.No/Date:0910069190 15.09.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 16.10.2020 followed by a reminder on 10.12.2020. Further, it was noted that the physical file of the case was sent to Consultant (TEC-3) on 16.12.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

69	Case No.: 2/9/81-ALC2/2020	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00746/AM21/	RLA File :05/24/040/00285/AM21/	Lic.No/Date:0510415230 16.09.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Surface area of pipe to be coated. 2. Thickness of individual coatings as per purchase order. The case stands deferred.			

70	Case No.:3/9/81-ALC2/2020	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00747/AM21/	RLA File :05/24/040/00284/AM21/	Lic.No/Date:0510415231 16.09.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Surface area of pipe to be coated. 2. Thickness of individual coatings as per purchase order. The case stands deferred.			

71

Case No.:10/9/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved			
HQ File :01/81/050/00754/AM21/	RLA File :34/24/040/00348/AM20/	Lic.No/Date:3410046399 17.09.2020				
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 10.12.2020 as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76141000	Al conductor/ Al clad steel reinforced conductor Net Content: (1) Aluminium Ingot 5,330.860 MT (2) Aluminium Ingot 80.077 MT (3) Patented high carbon steel wire: 795.083 MT, Total Weight : 6,206.020 MT	3400000 Meter	1	76011010	Aluminium Ingots	Net + 1% wastage
			2	76011010	Aluminium Ingots	Net + 1% wastage
			3	72279090	Patented High Carbon Steel Wire Rods In Coils Of Other Alloy Steel	Net + 2% wastage
Note: 1. The description of export item may be amended as “Al conductor/ Al clad steel reinforced conductor”. 2. Grade of steel to match in import & export item.						
RA concerned may take suitable consequential action accordingly.						

72	Case No.:8/9/81-ALC2/2020	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00752/AM21/	RLA File :05/23/040/00186/AM21/	Lic.No/Date:0510415263 18.09.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Complete specification with wattage and electrical rating of cells imported with respect to each module. 2. Calculation of quantity required for each module. The case stands deferred.			

73	Case No.:7/9/81-ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00751/AM21/	RLA File :03/95/040/00368/AM21/	Lic.No/Date:0310838362 18.09.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by DPIIT vide U. O. No.: P-47011/112/2020-TSW dated 03.11.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

74	Case No.:12/9/81-ALC2/2020	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00756/AM21/	RLA File :04/24/040/00056/AM21/	Lic.No/Date:0410167086 21.09.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Certificate of Analysis of import item. 2. Manufacturing process with step-wise wastage. 3. Bifurcation of quantity of export product manufactured from Sl. No. 1 & 2 of import item. The case stands deferred.			

75	Case No.:11/9/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00755/AM21/	RLA File :04/24/040/00093/AM21/	Lic.No/Date:0410167082 21.09.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

76	Case No.:13/9/81-ALC2/2020	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00757/AM21/	RLA File :04/24/040/00099/AM21/	Lic.No/Date:0410167094 22.09.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by DPIIT vide U. O. No.: P-47011/119/2019-TSW dated 18.12.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

77	Case No.:14/9/81-ALC2/2020	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00758/AM21/	RLA File :07/24/040/00173/AM21/	Lic.No/Date:0710117048 22.09.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.10.2020 followed by a reminder on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

78	Case No.:15/9/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00759/AM21/	RLA File :04/24/040/00094/AM21/	Lic.No/Date:0410167096 23.09.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

79

Case No.:17/9/81-ALC2/2020	Party Name: HINDUSTAN PLATINUM PVT LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00761/AM21/	RLA File :03/94/040/00447/AM21/	Lic.No/Date:0310838428 24.09.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.12.2020 given by Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85389000	Silver Alloyed Contacts (Net Content of Silver- 95.00 Kgs And Graphite- 5.00 Kgs)	100 Kgs	71061000	Silver Graphite Powder (Containing 95% Silver & 5% Graphite)	100 Kgs (Net to net basis)
RA concerned may take suitable consequential action accordingly.					

80	Case No.:21/9/81-ALC2/2020	Party Name: STEEL AIIDS ENTERPRISE PVT. LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00765/AM21/	RLA File :03/95/040/00387/AM21/	Lic.No/Date:0310838455 24.09.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Drawing of export item with all dimensions vis-a-vis drawing of blank with its weight for products to be exported in this Advance Authorization. 2. To explain, how the wastage claimed, as well as past consumption, is 65% but quantity asked for import is much higher. 3. Sl. No. 5 & 15 of the SDF. 4. Copy of Advance Authorization. 5. Copy of export order. 6. One sample piece of export item. The case stands deferred.			

81	Case No.:16/9/81-ALC2/2020	Party Name: SUNDER IMPEX PVT. LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00760/AM21/	RLA File :05/24/040/00312/AM21/	Lic.No/Date:0510415301 24.09.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by DPIIT vide U. O. No.: P-47011/144/2020-TSW dated 11.12.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

82	Case No.:26/9/81-ALC2/2020	Party Name: APL METALS LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00770/AM21/	RLA File :02/24/040/00083/AM21/	Lic.No/Date:0210210133 29.09.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 08.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

83	Case No.:29/9/81-ALC2/2020	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00773/AM21/	RLA File :07/24/040/00179/AM21/	Lic.No/Date:0710117076 29.09.2020	Action By: MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 14.10.2020 followed by a reminder on 10.12.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MeitY for expediting the comments. The case stands deferred.			

84	Case No.:32/9/81-ALC2/2020	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00776/AM21/	RLA File :56/24/040/00025/AM21/	Lic.No/Date:5610005958 29.09.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 08.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

85	Case No.:27/9/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00771/AM21/	RLA File :04/24/040/00105/AM21/	Lic.No/Date:0410167120 29.09.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

86	Case No.:28/9/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00772/AM21/	RLA File :04/24/040/00104/AM21/	Lic.No/Date:0410167121 29.09.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

87	Case No.:33/9/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
	HQ File :01/81/050/00777/AM21/	RLA File :03/94/040/00377/AM21/	Lic.No/Date:0310838596 30.09.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 14.12.2020 as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	74081190	Copper Wire Rod : 8 MM DIA	Net + 1% wastage
	2	39019090	Semi Conducting Compound	Net + 2.5% wastage
	3	76011010	Primary Unalloyed Aluminium Ingots/ Sow/ T-Bars	Net + 1% wastage
	4	39011090	XLPE Compound	Net + 2.5% wastage
	5	39041020	PVC Resin	Net + 2.5% wastage
	6	29173200	Plasticiser (DOP)	Net + 2.5% wastage
	7	44151000	Wooden Drums	As per packing policy
	8	73269099	MS / Steel Drum	As per packing policy
RA concerned may take suitable consequential action accordingly.				

88	Case No.:36/9/81-ALC2/2020	Party Name: ENERGICOMM WIRES LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00780/AM21/	RLA File :09/24/040/00269/AM21/	Lic.No/Date:0910069284 30.09.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

89

Case No.:30/9/81-ALC2/2020	Party Name: MARIGOLD IMPEX	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00774/AM21/	RLA File :03/95/040/00394/AM21/	Lic.No/Date:0310838563 30.09.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 14.12.2020 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239990	Table, Kitchen or Other Household Articles Made of Stainless Steel (Grade - 201) (0.21 To 0.65 mm)	12757.009 Kg	72209090	Stainless Steel Rectangles (2 Side Polish With One Side Foil (Slitted Edge) (335 X 435 Mm) (Grade 201) (Thickness 0.21 -0.65 Mm) (ITC (HS) Code 72199090, 72202090)	13395 Kg with 5% wastage
Note: Grade & thickness of steel will match in import & export item. RA concerned may take suitable consequential action accordingly.					

90	Case No.: 35/9/81-ALC2/2020	Party Name: ABB POWER PRODUCTS AND SYSTEMS INDIA LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00779/AM21/	RLA File :05/23/040/00191/AM21/	Lic.No/Date:0510415386 01.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Specific use of each item of import in export product. 2. Generic name of imported items wherever not given. 3. Sl. No. 11 of the SDF for import item at Sl. No. 19. 4. Copy of Advance Authorization. The case stands deferred.			

91	Case No.: 34/9/81-ALC2/2020	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00778/AM21/	RLA File :32/24/040/00056/AM21/	Lic.No/Date:3210079734 01.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Manufacturing processes. 2. Specific use of each item to be imported in export item. 3. To provide clarification for how some items which are in nature of hardware have been shown as consumables. 4. Export item at Sl. No. 2 & import item at Sl. No. 24 are the same. To provide details of manufacturing activity on it. The case stands deferred.			

92	Case No.: 1/12/81-ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00821/AM21/	RLA File :03/95/040/00479/AM21/	Lic.No/Date:0310839274 02.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

93	Case No.: 2/12/81-ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00822/AM21/	RLA File :03/95/040/00489/AM21/	Lic.No/Date:0310839276 02.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

94	Case No.: 3/12/81-ALC2/2020	Party Name: SHARBIN INTERNATIONAL	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00823/AM21/	RLA File :08/24/040/00270/AM21/	Lic.No/Date:0810148964 02.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

95	Case No.: 4/12/81-ALC2/2020	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00824/AM21/	RLA File :07/24/040/00214/AM21/	Lic.No/Date:0710117222 03.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

96

Case No.: 5/12/81-ALC2/2020	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00825/AM21/	RLA File :04/24/040/00122/AM21/	Lic.No/Date:0410167216 03.11.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 21.12.2020 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots To Account for 9,99,700 Kgs. (99.97%) of Lead content within the Export Product)	1000000 Kg	85481010	Lead Battery Plates covered by ISRI Code word "Rails"	1586524 Kg (Taking cue from SION C-1153)

Note:

2. Percentage of lead in import item is 65%.
3. The applicant should import relevant items only.

RA concerned may take suitable consequential action accordingly.

97	Case No.:6/12/81-ALC2/2020	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00826/AM21/	RLA File :05/23/040/00267/AM21/	Lic.No/Date:0510415739 04.11.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

98	Case No.:7/12/81-ALC2/2020	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
	HQ File :01/81/050/00827/AM21/	RLA File :03/95/040/00460/AM21/	Lic.No/Date:0310839342 04.11.2020			
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.12.2020 given by Consultant (SKB) as under:					
	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
	74031300	Copper Billets/ Ingots Net Contents: Copper Scrap Birch Cliff As Per ISRI: 50,000.000 KGS	50000 Kgs	74040011	Copper Scrap Birch Cliff As Per ISRI	1.03Kgs/Kg of copper content in the export product
Note: Maximum Copper content in the import item is 97%. RA concerned may take suitable consequential action accordingly.						

99	Case No.:8/12/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00828/AM21/	RLA File :09/24/040/00446/AM21/	Lic.No/Date:0910069442 04.11.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

100	Case No.:9/12/81-ALC2/2020	Party Name: EMERGYA WIND TURBINES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00829/AM21/	RLA File :04/24/040/00133/AM21/	Lic.No/Date:0410167235 05.11.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 10.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

101	Case No.:10/12/81-ALC2/2020	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00830/AM21/	RLA File :04/24/040/00116/AM21/	Lic.No/Date:0410167238 05.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

102	Case No.:13/12/81-ALC2/2020	Party Name: WELSPUN CORP LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00833/AM21/	RLA File :34/24/040/00213/AM21/	Lic.No/Date:3410046517 05.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

103	Case No.:14/12/81-ALC2/2020	Party Name: WELSPUN CORP LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00834/AM21/	RLA File :34/24/040/00214/AM21/	Lic.No/Date:3410046518 05.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

104	Case No.:15/12/81-ALC2/2020	Party Name: WELSPUN CORP LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00835/AM21/	RLA File :34/24/040/00215/AM21/	Lic.No/Date:3410046519 05.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

105	Case No.:11/12/81-ALC2/2020	Party Name: MAYFAIR INTERNATIONAL	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00831/AM21/	RLA File :03/95/040/00503/AM21/	Lic.No/Date:0310839387 06.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

106	Case No.:12/12/81-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00832/AM21/	RLA File :04/24/040/00134/AM21/	Lic.No/Date:0410167248 06.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

107	Case No.:18/12/81-ALC2/2020	Party Name: ARJUN ENTERPRISES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00838/AM21/	RLA File :05/23/040/00273/AM21/	Lic.No/Date:0510415789 09.11.2020	Action By: SKB
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (SKB) on 21.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

108	Case No.:19/12/81-ALC2/2020	Party Name: JINDAL SAW LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00839/AM21/	RLA File :05/23/040/00238/AM21/	Lic.No/Date:0510415792 09.11.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

109	Case No.:16/12/81-ALC2/2020	Party Name: PANKAJ EXPORTS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00836/AM21/	RLA File :05/24/040/00410/AM21/	Lic.No/Date:0510415775 09.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

110	Case No.:17/12/81-ALC2/2020	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00837/AM21/	RLA File :03/95/040/00497/AM21/	Lic.No/Date:0310839406 09.11.2020	Action By: SKB
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (SKB) on 21.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

111	Case No.:20/12/81-ALC2/2020	Party Name: YOGESHWAR POLYMERS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00840/AM21/	RLA File :08/24/040/00286/AM21/	Lic.No/Date:0810149026 09.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

112	Case No.:24/12/81-ALC2/2020	Party Name: GUJARAT INFRAPIPES PVT.LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00844/AM21/	RLA File :34/24/040/00216/AM21/	Lic.No/Date:3410046534 10.11.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

113	Case No.:21/12/81-ALC2/2020	Party Name: RAINTECH INTERNATIONAL (INDIA)	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00841/AM21/	RLA File :05/24/040/00418/AM21/	Lic.No/Date:0510415820 10.11.2020	Action By: DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

114	Case No.:22/12/81-ALC2/2020	Party Name: ULTRA ENGINEERS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00842/AM21/	RLA File :31/83/040/00092/AM21/	Lic.No/Date:3110067920 10.11.2020	Action By: DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

115	Case No.:23/12/81-ALC2/2020	Party Name: ZOBELE INDIA PVT.LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00843/AM21/	RLA File :03/95/040/00493/AM21/	Lic.No/Date:0310839468 10.11.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

116	Case No.:27/12/81-ALC2/2020	Party Name: JAIN METAL ROLLING MILLS,	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00847/AM21/	RLA File :04/24/040/00127/AM21/	Lic.No/Date:0410167267 11.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

117	Case No.:31/12/81-ALC2/2020	Party Name: JAIN METAL ROLLING MILLS,	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00851/AM21/	RLA File :04/24/040/00126/AM21/	Lic.No/Date:0410167272 11.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

118	Case No.:28/12/81-ALC2/2020	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00848/AM21/	RLA File :04/24/040/00123/AM21/	Lic.No/Date:0410167269 11.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

119	Case No.:29/12/81-ALC2/2020	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00849/AM21/	RLA File :04/24/040/00124/AM21/	Lic.No/Date:0410167270 11.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

120	Case No.: 30/12/81-ALC2/2020	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00850/AM21/	RLA File :04/24/040/00125/AM21/	Lic.No/Date:0410167271 11.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

121	Case No.: 26/12/81-ALC2/2020	Party Name: KSH INTERNATIONAL PVT.LTD.	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00846/AM21/	RLA File :03/94/040/00610/AM21/	Lic.No/Date:0310839491 11.11.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

122	Case No.: 25/12/81-ALC2/2020	Party Name: MAYFAIR INTERNATIONAL	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00845/AM21/	RLA File :03/95/040/00514/AM21/	Lic.No/Date:0310839475 11.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

123	Case No.: 35/12/81-ALC2/2020	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00855/AM21/	RLA File :03/95/040/00506/AM21/	Lic.No/Date:0310839528 12.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

124	Case No.: 33/12/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00853/AM21/	RLA File :09/24/040/00461/AM21/	Lic.No/Date:0910069471 12.11.2020	Action By: TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

125	Case No.: 34/12/81-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00854/AM21/	RLA File :04/24/040/00138/AM21/	Lic.No/Date:0410167283 12.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

126	Case No.: 32/12/81-ALC2/2020	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00852/AM21/	RLA File :03/95/040/00495/AM21/	Lic.No/Date:0310839499 12.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

127	Case No.: 36/12/81-ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00856/AM21/	RLA File :03/95/040/00529/AM21/	Lic.No/Date:0310839569 13.11.2020	Action By: DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 21.12.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

128	Case No.: 39/12/81-ALC2/2020	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00859/AM21/	RLA File :03/95/040/00507/AM21/	Lic.No/Date:0310839582 17.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

129	Case No.: 38/12/81-ALC2/2020	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00858/AM21/	RLA File :07/24/040/00222/AM21/	Lic.No/Date:0710117284 17.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

130

Case No.:37/12/81-ALC2/2020		Party Name: R T JAIN AND COMPANY		Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved
HQ File :01/81/050/00857/AM21/		RLA File :03/95/040/00522/AM21/		Lic.No/Date:0310839574 17.11.2020	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.12.2020 given by Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031900	Copper Ingot	130000 Kgs	74040012	Copper Wire Scrap As Per ISRI Code Druid Cable	1.03 Kgs/Kg of Copper content in the export product
Note: 1. The export item should be of minimum 99.00% purity. 2. Import item should contain Copper in the range of 40% to 50%. RA concerned may take suitable consequential action accordingly.					

13
1

Case No.:40/12/81-ALC2/2020	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Approved		
HQ File :01/81/050/00860/AM21/	RLA File :04/24/040/00143/AM21/	Lic.No/Date:0410167302 18.11.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 21.12.2020 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots (To Account for 9,99,700 Kgs (99.97%). of Lead content within the Export Product	1000000 Kgs	85481010	Lead Battery Plates Covered by ISRI Code word "Rails"	1586524 Kg (Taking cue from SION C-1153)
Note: 1. Percentage of lead in import item is 65%. 2. The applicant should import relevant items only.					
RA concerned may take suitable consequential action accordingly.					

132	Case No.:41/12/81-ALC2/2020	Party Name: SUNRISE EXPORTS INTERNATIONAL	Meet No/Date:12/81-ALC2/2020 15.12.2020	Status: Deferred
	HQ File :01/81/050/00861/AM21/	RLA File :03/95/040/00534/AM21/	Lic.No/Date:0310839606 19.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 08.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

Minutes of the Offline Cases

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	TRAFOMECH INDIA MAGNETIC S PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/00325/AM12/ 07/24/040/00258/AM12/ (E-25381)	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicants vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. As per the decision of M. No. 24/81 dated 18.03.2020, the complete set of application forward to DHI via email dated 06.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. DHI D/L received via email on 21.09.2020 and sent to the applicant on 07.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply vide letter dt. 10.11.2020 was sent to DHI via email on 26.11.2020.	The Committee considered the case as per the agenda and noted that DHI via email dated 01.12.2020 informed that the applicant has not submitted point-wise reply. Therefore, the Committee decided to seek again from the applicant to furnish following information wise-point: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. Note: 1. Reply of above mentioned deficiencies should be point-wise. 2. All the information should be in English Language only. The case stands deferred.	Deferred
R2	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/00096/AM19/ 11/24/040/00006/AM18/ (E-22943)	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. As per the decision of M. No. 24/81 dated 18.03.2020, the complete set of application forward to DHI via email dated 07.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. The representation was again forwarded to DHI on 26.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to DHI on 25.11.2020. Also, a scan copy of	The Committee considered the case as per the agenda and noted the comments given by DHI vide email dated 01.12.2020 wherein it is stated that the applicant has requested vide letter dated 24.11.2018 to check the item No. 2 of SION C-158 for typographical error. Further, DHI has requested to send the file where the SION was fixed to examine the applicant's request. However, it was noted that the SIONs were fixed for items since long year back and at present it is not possible to search out the file of these SIONs. Therefore, the Committee decided to request DHI to examine the matter and furnished their comments.	Deferred

			application has been sent to DHI on 22.12.2020 to examine the case.		
R3	Bilcare Limited 3110066383 dated 25.10.2016	01/81/050/00 442/AM17/ 31/83/040/00 099/AM17/ (E-24505)	The case was ratified in M. No. 03/81 dated 14.08.2018 as per written comments of DIPP as approved for AA No. 3110066596 dated 17.02.2017 ratified in M. No. 19/81 dated 05.12.2017. The applicant vide letter dated 31.10.2018 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): (1.) Percentage net content of import item no. 1 to 3 in export product. (2.) Percentage net content of import item no. 4 & 5 on solid content basis. As per NC decision, D/L was issued on 14.10.2019. The applicant's reply was sent to Consultant (TEC-1) on 31.01.2020 as decided in M. No. 21/81 dated 22.01.2020. The case was considered in meeting No. 06/81 dt. 25.08.2020, the Committee noted that the firm was called for personal hearing via video conferencing. However, the applicant via email dated 24.08.2020 requested to grant personal hearing after one month. Therefore, the Committee decided to call the applicant to attend personal hearing in the forthcoming NC meeting. As per NC decision email dated 13.10.2020 was sent to the applicant to attend PH via video conferencing on 20.10.2020. Also, the physical file was sent to Consultant (TEC-1) on 23.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and the representatives explained the case in details during personal hearing. The Committee directed the representatives to furnish following information as per the advice of Consultant (TEC-1): 1. Material balance between import & export in terms of percentage solid content for item No. 4 & 5 of import. Since, as per application these parameters are different in subsequent reply. The applicant's reply via email dt. 06.11.2020 was sent to Consultant (TEC-1) on 25.11.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that as per the details given by the applicant vide email dated 06.11.2020, wastage claimed is 15%. There is variation of percentage of solid content in import item No. 5, as per application solid content is 60% while in the calculation it is shown as 75%. Since, DPIIT earlier recommended 5% wastage which seems to be correct. As such, no enhancement in quantity of raw material may be allowed. Therefore, the Committee decided to maintain status quo as per comments of Consultant (TEC-1).	Rejected
R4	Armor Plast Limited 0710113842 dated 12.09.2018	01/81/050/00 655/AM19/ 07/24/040/00 156/AM19/ (E-24508)	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. This	The Committee considered the case as per the agenda and noted that the applicant vide email dated 11.08.2020 informed that it obtained the AA under para 4.19, where the raw materials would be supplied free of cost by foreign buyer. Further, it	Deferred

			case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was issued on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 07/08.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply via email dt. 13.10.2020 was sent to Consultant (TEC-3) on 13.10.2020 with a reminder on 25.11.2020 to expedite the comments.	had imported "17-7PH Stainless Steel Tubing" and exported the item called "Cutter" which is a customized product for their customer. The Cutter is made out of 17-7PH Stainless Steel and so, it is Article Made out of Stainless Steel as mentioned in the Advance Licence. Consultant (TEC-3) vide email dated 14.12.2020 informed that as per drawing details submitted by the applicant via email dated 13.10.2020 is "Encor Cutter" which can be considered for fulfillments of export obligation. The Committee noted, in Meeting No. 24/81 dated 18.03.2020, that the applicant has submitted copies of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. The Committee observed that: (i) Consultant (TEC-3) has not given any recommendations for "Cannula". (ii) In some shipping bills, the word 'Cutter' is mentioned whereas Consultant (TEC-3) has recommended 'Encor Cutter'. Therefore, the Committee decided to seek exact recommendations from Consultant (TEC-3).	
R5	Armor Plast Ltd 0710113649 Dated 27.07.2018	01/81/050/00448/AM19/ 07/24/040/00110/AM19/ (E-24509)	The case was approved in M. No. 5/81-ALC2/2019 dated 12.06.2019 on repeat basis as approved for AA No. 0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.07.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant	The Committee considered the case as per the agenda and noted that the applicant vide email dated 11.08.2020 informed that it obtained the AA under para 4.19, where the raw materials would be supplied free of cost by foreign buyer. Further, it had imported "17-7PH Stainless Steel Tubing" and exported the item called "Cutter" which is a customized product for their customer. The Cutter is made out of 17-7PH Stainless Steel and so, it is Article Made out of Stainless Steel as	Deferred

			to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 07/08.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply via email dt. 13.10.2020 was sent to Consultant (TEC-3) on 13.10.2020 with a reminder on 25.11.2020 to expedite the comments.	mentioned in the Advance Licence. Consultant (TEC-3) vide email dated 14.12.2020 informed that as per drawing details submitted by the applicant via email dated 13.10.2020 is "Encor Cutter" which can be considered for fulfillments of export obligation. The Committee noted, in Meeting No. 24/81 dated 18.03.2020, that the applicant has submitted copies of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. The Committee observed that: (iii) Consultant (TEC-3) has not given any recommendations for "Cannula". (iv) In some shipping bills, the word 'Cutter' is mentioned whereas Consultant (TEC-3) has recommended 'Encor Cutter'. Therefore, the Committee decided to seek exact recommendations from Consultant (TEC-3).	
R6	Armor Plast Ltd 0710112339 dated 01.11.2017	01/81/050/00 884/AM19/ 07/24/040/00 217/AM18/ (E-24510)	The case was ratified in M. No. 4/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. The case was considered in M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to	The Committee considered the case as per the agenda and noted that the applicant vide email dated 11.08.2020 informed that it obtained the AA under para 4.19, where the raw materials would be supplied free of cost by foreign buyer. Further, it had imported "17-7PH Stainless Steel Tubing" and exported the item called "Cutter" which is a customized product for their customer. The Cutter is made out of 17-7PH Stainless Steel and so, it is Article Made out of Stainless Steel as mentioned in the Advance Licence.	Deferred

			Consultant (TEC-3) on 31.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word “Cannula” is mentioned and in few bills word “Cutter” is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of ‘Cutter’ under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant’s reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 07/08.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant’s reply via email dt. 13.10.2020 was sent to Consultant (TEC-3) on 13.10.2020 with a reminder on 25.11.2020 to expedite the comments.	Consultant (TEC-3) vide email dated 14.12.2020 informed that as per drawing details submitted by the applicant via email dated 13.10.2020 is “Encor Cutter” which can be considered for fulfillments of export obligation. The Committee noted, in Meeting No. 24 dated 18.3.2020, that the applicant has submitted copies of many shipping bills and in some of shipping bills word “Cannula” is mentioned and in few bills word “Cutter” is mentioned. The Committee observed that: (v) Consultant (TEC-3) has not given any recommendations for “Cannula”. (vi) In some shipping bills, the word ‘Cutter’ is mentioned whereas Consultant (TEC-3) has recommended ‘Encor Cutter’. Therefore, the Committee decided to seek exact recommendations from Consultant (TEC-3).	
R7	Pilot Industries Ltd. 0510402645 dated 19.05.2017	01/81/050/00 199/AM18/ 05/24/040/00 073/AM18/ (E-24514)	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing wastage of 5%. The applicant via email dated 21.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT for examination. As per decision of meeting no. M. No. 21/81 dated 22.01.2020, the representation was forwarded to DPIIT via email dated 16.03.2020. In meeting no. 24/81 dt. 18.03.2020, it was decided to wait for comments. The reminders were issued to DPIIT on 23.04.2020 & 05.08.2020. As per DPIIT recommendation dated 11.08.2020, the case was referred to MSME via email dated 13.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to seek from the applicant to furnish following information as per comments given by MSME via email dated 25.08.2020: 1.	The Committee considered the case as per the agenda and on the recommendation of MSME, the Committee decided to revise the ratified ad-hoc norms on repeat basis as approved for AA No. 0510400699 dated 09.12.2016 in meeting No. 21/81 dated 10.01.2017 as under:	Approved

			Certificate of analysis. 2. Manufacturing process with step-wise wastage. As per NC decision, D/L was sent to the applicant on 07.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 25.11.2020. The applicant's reply dated 14.12.2020 was sent to MSME on 14.12.2020.														
			<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>78011000</td><td>Pure Lead (ITCHS-78011000) / Lead Alloys (ITCHS- 78019990) /Lead Ingots (ITCHS - 78019100)</td><td>1500 MT</td><td>85481020</td><td>Lead Scrap Drained Batteries –Rains As Per ISRI</td><td>As applied inclusive of 0.6% wastage on net content basis</td></tr></table>			ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	78011000	Pure Lead (ITCHS-78011000) / Lead Alloys (ITCHS- 78019990) /Lead Ingots (ITCHS - 78019100)	1500 MT	85481020	Lead Scrap Drained Batteries –Rains As Per ISRI	As applied inclusive of 0.6% wastage on net content basis
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity												
78011000	Pure Lead (ITCHS-78011000) / Lead Alloys (ITCHS- 78019990) /Lead Ingots (ITCHS - 78019100)	1500 MT	85481020	Lead Scrap Drained Batteries –Rains As Per ISRI	As applied inclusive of 0.6% wastage on net content basis												
			Note: Percentage of lead in import item is 50.30%. RA concerned may take suitable consequential action accordingly.														
R8	Nagreeka Indcon Products (P) Ltd. 0310815357 dated 23.08.2017	01/81/050/00336/AM18/03/95/040/00343/AM18/ (E-24524)	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 by allowing the quantity of import item 1.05 Kg/Kg content in the export product. The applicant vide letter dated 18.03.2019 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. In M. No. 15/81 dt. 30.10.2019, on the request of DPIIT, the Committee decided to send again a copy of application/representation to DPIIT on 09.12.2019 for examination. In M. No. 21/81 dated 22.01.2020, decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 21.01.2020: Sl. No. 3 & 11 of the SDF. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply dt. 13.03.2020 was sent to DPIIT via email on 16.03.2020. Also, the applicant's reply dt. 12.03.2020 along with samples sent to DPIIT on 18.03.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to wait for the comments. The case was considered in M. No. 06/81 dt. 25.08.2020, the Committee noted the comments of DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 05.05.2020 wherein DPIIT stated that the applicant asked for wastage on different products (Aluminium Foil containers- other than having rectangular/ square shape) is 16 to 20%. However, as the aluminium foil scrap	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 05.11.2020 wherein it is stated that as per the invoices for sale of scrap submitted by the applicant, the recovery from scrap is about 66-67% and according to the applicant, the average wastage is 18%. Hence, in view of above, earlier fixed norms i.e. 5% wastage in this case appears to be reasonable. Therefore, as per written comments of DPIIT, the Committee decided to maintain status quo. RA concerned may take suitable consequential action accordingly.	Rejected												

			has recoverable value. Therefore, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. To provide sale price of aluminium foil scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoice etc. As per NC decision, D/L was sent to the applicant on 08.10.2020. The applicant's reply dt. 09.10.2020 was sent to DPIIT on 12.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind DPIIT for expediting the comments.		
R9	Svam Packaging Industries Private Limited 0510398071 dated 30.03.2016	01/81/050/00173/AM17/ 05/24/040/00626/AM16/ (E-24526)	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018 as per written comments of DIPP vide F. No. 7/176/2018-TSW dated 27.06.2018. The applicant vide letter dated 10.10.2018 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019 followed by a reminder on 20.01.2020. As per NC decision of M. No. 21/81 dated 22.01.2020 a complete set of application/ representation was referred to DPIIT on 13.02.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to remind DPIIT to expedite the comments. A reminder was issued to DPIIT on 07.08.2020. However, no comments have been received yet. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind again DPIIT for expediting the comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 13.08.2020 followed by a reminder on 07.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, final reminder was sent to the applicant on 25.11.2020.	The Committee considered the case as per the agenda and noted that the applicant vide email dated 26.11.2020 informed that they are satisfied with the earlier ratified norms. Hence, they have requested to drop the subject AA for revision of norms. Therefore, the Committee decided to withdraw the case from the agenda.	Withdrawn
R10	Vedanta Limited 3510044672 dated 17.02.2015	01/81/171/00019/AM16/ 35/24/039/00003/AM15/ (E-24528)	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 06.06.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was referred to Consultant (TEC-3) on 06.12.2019. The case was last considered in M. No. 21/81 dated 22.01.2020, Consultant (TEC-3) informed	The Committee considered the case as per the agenda and Consultant (TEC-3) informed via email dated 14.12.2020 that the applicant in its reply dated 15.10.2020 has proposed to import Cu anode & Cu blister which contain traces of gold & silver. The export product is also anode slime containing minor quantities of gold & silver. Accordingly, gold & silver are neither the direct import	Rejected

			that the applicant has requested for wastage on gold & silver for which there is no justification. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. As per NC decision, an email dated 13.03.2020 sent to the applicant to attend PH on 18.03.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and the Committee noted that nobody appeared to attend the personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing. As per NC decision, an email dated 24.08.2020 was sent to the applicant requesting to attend PH on 25.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020, the Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish following information: 1. Specific item of import, its quantity & copy of bill of entry. 2. Specific item of export, its quantity & copy of shipping bill. 3. Certificate of analysis of total quantity of import & export. 4. Is there any by-product in the process? If yes details thereof. As per NC decision, D/L was sent to the applicant on 08.10.2020. The applicant's reply dt. 15.10.2020 was sent to Consultant (TEC-3) on 26.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 25.11.2020.	items nor export items & therefore wastage norms cannot be fixed for these items. Therefore, the Committee decided to reject the applicant's request of revision of ratified norms. RA concerned may take suitable consequential action accordingly.	
R11	FCI OEN CONNECTO RS LIMITED 1010059108 dated 13.04.2015	01/81/050/00 154/AM16/ 10/24/040/00 140/AM15/ (E-24738)	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. The case was considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case was considered in M. No. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the quantities of import items mentioned by MeitY in its recommendation vide F. No. 17(41)/2015-IPHW dated 25.06.2019 are not matching with the quantities as mentioned in the AA. Therefore, the Committee decided to	The Committee considered the case as per agenda and noted the matter was referred back to MeitY with the observation that the quantities of import items mentioned by MeitY in its recommendation vide F. No. 17(41)/2015-IPHW dated 25.06.2019 are not matching with the quantities as mentioned in the AA. However, MeitY vide email dated 11.12.2020 informed that it recommended for ratification based on the amendment license sheet. The quantities mentioned	Deferred

			refer the case back to MeitY for comments. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020. The case considered in M. No. 06/81 dt. 25.08.2020 and the Committee noted that MeitY via email dated 25.08.2020 informed that the case is under examination. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind MeitY for expediting the comments.	recommendation letter dated 25.6.2019 are matching with the quantities in amended AA. The Committee noted that MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 requested DGFT to calculate the entitlement and ratify the Advance Authorization on the basis of study group report. MeitY vide email dated 6.9.2020 recommended to ratify norms for GPC @ 2% for all AAs except those which were considered for preparing study group report. The Committee further noted that this licence was not considered while preparing study group report. Since, there are a lot of communications of MeitY on this licence, the Committee decided to refer the matter back to MeitY with the request to provide its fresh and consolidated recommendations for fixation of ad-hoc norms.	
R12	FCI OEN CONNECTO RS LIMITED 1010058810 dated 26.09.2014	01/81/050/00 421/AM15/ 10/24/040/00 058/AM15/ (E-24739)	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. In M. No. 19/81 dt. 26.12.2019, the Committee was decided to refer the matter to MeitY for calculating the entitlement. The case was considered in meeting no. 24/81 dt. 18.03.2020, the Consultant (TEC-3) informed that MeitY recommended wastage for Copper Alloy but the import item "Copper Alloy" is not mentioned in the AA. Hence, the Committee decided to refer the case back to MeitY for comments on the issue. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020, the Committee noted that MeitY via email dated 25.08.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind MeitY for expediting the comments.	The Committee observed that the matter was referred back to MeitY with the observation that MeitY was recommended wastage for Copper Alloy but the import item "Copper Alloy" is not mentioned in the AA. MeitY vide email dated 11.12.2020 informed that it did not recommend norms for 'Copper Alloy'. The Committee noted that MeitY vide letter dated 17(40)/2015-IPHW dated 25.6.2020 recommended norms form 'Beryllium copper Strip' which was not applied by the applicant in its application for Advance Authorization. Further, AA No. mentioned in MeitY's above said letter dated 25.06.2019 is 1010059810, which is incorrect. Hence, the Committee decided to refer the matter back to MeitY to	Deferred

				clarify the above issues and provide its fresh and consolidated recommendations for fixation of ad-hoc norms.	
R13	Jindal Saw Limited 0510407878 dated 25.09.2018	01/81/050/00 651/AM19/ 05/23/040/00 271/AM19/ (E-24800)	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 11.10.2019 given by Consultant (TEC-3). The applicant vide representation dated 07.01.2020 requested to revise the ratified norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. However, no comments have been received yet. The case was considered in meeting no. 24/81 dt. 18.03.2020 the Consultant (TEC-3) asked for physical file for examination of the case. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination & comments. As per decision, the complete application was sent to Consultant (TEC-3) via email dated 14.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020, Consultant (TEC-3) asked for physical file to examine the case. The physical file (Part file) was sent to Consultant (TEC-3) on 26.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. Reminder issued to consultant (TEC-3) on 25.11.2020.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant vide its representation dated 07.01.2020 has given details of amendment of AA dated 01.02.2019 for increase of quantity of export item from 25363.80 Meter To 32247.80 Meter and corresponding increase in import items. Accordingly, entitlement of some of the inputs is revised. Therefore, the Committee decided to revise the ratified ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 14.12.2020 as under: 1. Quantity of import item at Sl. No. 2 may be allowed as 17.80MT. 2. Quantity of import item at Sl. No. 3 may be allowed as 8.90MT. 3. Quantity of import item at Sl. No. 4 may be allowed as 70MT. Note: The rest of the decision as decided in M. No. 14/81 dated 16.10.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	Approved
R14	Jindal Saw Limited 0510408874 Dated 11.12.2018	01/81/050/00 701/AM19/ 05/23/040/00 391/AM19/ (E-24803)	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder issued to consultant (TEC-3) on 25.05.2020 & 07.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to seek	The Committee decided to wait for the comments.	Deferred

			from the applicant to furnish following information as per comments given by Consultant (TEC-3): Detailed calculations supported with documents for requirement of welding consumables for connector welding. As per NC decision, D/L was sent to applicant on 08.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 26.11.2020. The applicant's reply dt. 17.12.2020 was sent to Consultant (TEC-3) on 21.12.2020. However, no comments have been received yet.		
R15	JINDAL SAW LIMITED 0510411870 Dated 18.09.2019	01/81/050/00245/AM20/ 05/23/040/00236/AM20/ (E-24804)	The case was considered in M. No. 18/81-ALC2/2019 dated 11.12.2019 and decided to allow description of import items & quantities per SION C-593 as per written comments dated 06.12.2019 given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO₂ wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder was issued to consultant (TEC-3) on 25.05.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Detailed calculations supported with documents for requirement of welding consumables for connector welding. As per NC decision, D/L was sent to the applicant on 08.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 26.11.2020. The applicant's reply dt. 17.12.2020 was sent to Consultant (TEC-3) on 21.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R16	NATIONAL STEEL AND AGRO	01/81/050/00251/AM17/	Initially, the case was rejected in M. No. 2/81-ALC2/2017 dated 18.04.2017 due to non-submission of reply to MoS deficiency	The Committee decided to give last opportunity to the applicant for furnishing the requisite information.	Deferred

	INDUSTRIE S LTD. 5610004971 Dated 08.08.2016	56/24/040/00 027/AM17/	letter dated 20.10.2016. The case was considered in M. No. 9/81 dated 25.07.2017 and decided to ratify the norms for the above AA as per written comments of MoS vide UO No. 2(10)/2016-TD dated 05.07.2017. The applicant's representation dated 26.11.2018 against above NC decision was again considered in M. No. 11/81-ALC2/2019 dated 04.09.2019. The case was considered in M. No. 24/81 dt. 18.03.2020 the Committee noted that the applicant's representation has not yet been referred to MoS for examination as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward the applicant's representation to MoS immediately. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 10.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind the applicant for furnishing the requisite information. A reminder was issued to the applicant on 08.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for reply of the applicant. As per NC decision, final reminder was sent to the applicant on 26.11.2020. However, no reply has been received yet.		
R17	AMC Cookware (India) Pvt. Ltd. 0710110362 Dated 02.09.2016	01/81/050/00 868/AM19/ 07/24/040/00 176/AM17/ (E-24809)	The case was ratified in Meeting No. 04/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for such items in which the shape of the output product is oval/oblong made out of sheet. The applicant has provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination . Hence, the Committee decided to wait for the comments.	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant has indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export	Deferred

				product-wise. The case stands deferred.	
R18	AMC Cookware (India) Pvt. Ltd. 0710110836 Dated 23.12.2016	01/81/050/01063/AM19/ 07/24/040/00313/AM17/ (E-24810)	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant has provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination . Hence, the Committee decided to wait for the comments.	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant has indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. The case stands deferred.	Deferred
R19	AMC Cookware (India) Pvt. Ltd. 0710111264 Dated 09.03.2017	01/81/050/01075/AM19/ 07/24/040/00383/AM17/ (E-24811)	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such in which the shape of the output product is oval/oblong made out of sheet. The applicant has provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination . Hence, the Committee decided to wait for the comments.	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant has indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise.	Deferred

				The case stands deferred.	
R20	AMC Cookware (India) Pvt. Ltd. 0710111502 Dated 28.04.2017	01/81/050/00766/AM19/ 07/24/040/00016/AM18/ (E-24812)	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for Re-fixation of Norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant has provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments.	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant has indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. The case stands deferred.	Deferred
R21	Forming India Private Limited 3110066975 Dated 08.02.2018	01/81/050/00045/AM19/ 31/83/040/00143/AM18/ (E-24816)	The case was ratified in Meeting No. 2/81-ALC2/2018 dt. 29.05.2018, and quantity of import item i.e. 'Hot dipped Galvanised Coil' to manufacture export product 'Shape & Section from Flat Rolled Product' was allowed as 287640 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof evidencing payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 had furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to consultant (TEC-3) on 26.11.2020 to expedite the comments. Further, physical file of the case was sent to Consultant (TEC-3) on 16.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R22	Forming India Private Limited	01/81/050/00115/AM19/ 31/83/040/00	Ad-hoc norms were ratified in NC-2 Meeting No. 3/81-ALC2/2018 dt. 14.08.2018 and quantity of import item i.e. 'Hot dipped Galvanised Coil' to manufacture export	The Committee decided to wait for the comments.	Deferred

	3110067014 Dated 27.03.2018	173/AM18/ (E-24817)	product 'Shape & Section from Flat Rolled Product' was allowed as 91313.46 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof evidencing payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 has furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to consultant (TEC-3) on 26.11.2020 to expedite the comments. Further, physical file of the case was sent to Consultant (TEC-3) on 16.12.2020. However, no comments have been received yet.		
R23	Forming India Private Limited 3110065999 Dated 09.03.2018	01/81/050/00 1 16/AM19/ 31/83/040/00 159/AM18/ (E-24820)	The case was ratified in Meeting No. 3/81-ALC2/2018 dt. 14.08.2018 and quantity of import item i.e. 'Hot dipped Galvanised Coil' to manufacture export product 'Shape & Section from Flat Rolled Product' was allowed as 98799.24 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof evidencing payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 has furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2020. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to consultant (TEC-3) on 26.11.2020 to expedite the comments. Further, physical file of the case was sent to Consultant (TEC-3) on 16.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R24	DISHA AUTO COMPONE NTS PVT.LTD. 0310820713 dated 27.04.2018	01/81/050/00 244/AM19/ 03/94/040/00 069/AM19/	The case was ratified in Meeting No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 20.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019. The applicant vide letter dated 22.02.2020 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The representation was referred to	The Committee decided to wait for the comments.	Deferred

			Consultant (TEC-3) on 02.12.2020. However, no comments have been received yet.		
R25	DISHA AUTO COMPONENTS PVT.LTD. 0310825812 Dated 20.12.2018	01/81/050/00 678/AM19/ 03/94/040/00 789/AM19/	The case was ratified in Meeting No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 25.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 21.09.2019 & 09.11.2019. The applicant vide letter dated 22.02.2020 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The representation was referred to Consultant (TEC-3) on 02.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R26	DISHA AUTO COMPONENTS PVT.LTD. 0310821769 Dated 19.06.2018	01/81/050/00 245/AM19/ 03/94/040/00 228/AM19/	The case was ratified in Meeting No. 2/81-ALC2/2019 dated 01.05.2019 as per written comments given by DPIIT vide their F. No.: P-47011/94/2019-TSW dated 16.04.2019. The applicant vide letter dated 22.02.2020 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The representation was referred to DPIIT on 02.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R27	DISHA AUTO COMPONENTS PVT.LTD. 0310829026 dated 14.05.2019	01/81/050/00 064/AM20/ 03/94/040/00 096/AM20/	The case was ratified in Meeting No. 3/81-ALC2/2020 dated 27.05.2020 as per written comments given by MSME. The applicant via email dated 25.11.2020 had requested for personal hearing and correction in the norms allotted to it. The representation was referred to MSME on 02.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R28	DIACH CHEMICAL S & PIGMENTS PRIVATE LIMITED 0210208269 dated 13.03.2018	01/81/050/00 108/AM19/ 02/24/040/00 192/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter seeking certain information was sent to the firm on 18.10.2018 followed by final reminder on 14.12.2018. The applicant via email dated 13.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to DPIIT on 02.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R29	DIACH CHEMICAL S & PIGMENTS PRIVATE LIMITED	01/81/050/00 040/AM19/ 02/24/040/00 122/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter seeking certain information was sent to the firm on 18.10.2018 followed by final reminder on 14.12.2018. The applicant via	The Committee decided to wait for the comments.	Deferred

	0210207970 dated 10.11.2017		email dated 13.08.2020 & 17.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to DPIIT on 02.12.2020. However, no comments have been received yet.		
R30	Vedanta Limited 0310823651 dated 07.09.2018	01/81/050/00 500/AM19/ 03/95/040/00 506/AM19/	The case was rejected in M. No. 23/81-ALC2/2019 dated 04.03.2020 due to non-submission of reply of deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by reminders on 19.11.2019 & 06.02.2020. The applicant vide letter dated 21.07.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to Consultant (TEC-3) on 02.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R31	Ravin Cables Limited 0310828162 dated 04.04.2019	01/81/050/00 009/AM20/ 03/95/040/01 313/AM19/	The case was ratified in Meeting No. 20/81-ALC2/2019 dated 08.01.2020 as per written comments dated 08.01.2020 given by Consultant (TEC-3). The applicant vide letter dated 06.02.2020 requested to amend Import item name from "Copper Wire Rod" to 1 Core x 300 sq. mm copper conductor" for both export product. The representation was referred to Consultant (TEC-3) on 02.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R32	LM WIND POWER BLADES (INDIA) PVT. LTD 0710108496 dated 10.07.2015	01/81/050/00 439/AM19/ 07/24/040/00 079/AM16/	The case was ratified in Meeting No. 2/81 dated 01.05.2019, on the basis of recommendations and written comments given by Consultant (TEC-1). The applicant via email dated 19.11.2020 request to remove the sentence "not less than" and allow flexibility of +/- 3 %. The representation was referred to Consultant (TEC-1) on 02.12.2020 for examination of the case.	The Committee considered the case as per the agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Copy of shipping bills indicating weight of entire export.	Deferred
R33	LM WIND POWER BLADES INDIA PRIVATE LIMITED 0710106866 dated 20.10.2014	01/81/050/00 473/AM15/ 07/24/040/00 250/AM15/	The case was ratified in Meeting No. 2/81 dated 01.05.2019, on the basis of recommendations and written comments given by Consultant (TEC-1). The applicant via email dated 19.11.2020 request to remove the sentence "not less than" and allow flexibility of +/- 3 %. The representation was referred to Consultant (TEC-1) on 02.12.2020 for examination of the case.	The Committee considered the case as per the agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Copy of shipping bills indicating weight of entire export.	Deferred
R34	Laxmi Electronics Moulds & Precision Engg P.Ltd.	01/81/050/00 455/AM16/ 07/21/040/00 359/AM15/	The case was rejected in M. No. 9/81-ALC2/2016 dated 26.07.2016 due to non-submission of reply of deficiency letter seeking certain information as raised by DeitY was issued to the company on	The Committee considered the case as per the agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant	Deferred

	0710106187 dated 25.07.2014		31.03.2016 followed by reminder dated 13.06.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case. The applicant vide letter dated 29.01.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to Consultant (TEC-1) on 02.12.2020 for examination of the case.	(TEC-1): 1. Copy of complete set of application. 2. Quantity and commercial value of waste generated. 3. Production/ consumption data for the licencing period duly certified by central excise.	
R35	TUBE PRODUCTS INCORPOR ATE 3410014376 dated 19.09.2005	01/81/162/00 580/AM11/ 34/24/040/00 133/AM06/ HQ E-office Computer No.: 23376	The case was considered in Offline Agenda in M. No. 32/81 dated 25.10.2011 and decided to reject the request of applicant to allow import of Alloy Steel Coil as the above license is issued under SION and inputs are allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in Meeting No.14/81 dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned NC for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 has enclosed copies of communications and other supporting documents and requested to ratify the norms. The case was considered in M. No. 18/81 dated 11.12.2019 and the applicant's representative didn't explain the technical details before Norms Committee during personal hearing. On the request of the representative, the Committee decided to grant one more opportunity of personal hearing to the applicant in the forthcoming NC meeting. PH letter sent on 10.0.2020 requesting to appear for PH on 22.01.2020. The case was considered in M. No. 21/81 dated 22.01.2020 and the Committee heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (SKB): 1. Exact details of export items. 2. Use of exact raw materials. 3. To provide explanation for why value addition is low. 4. Type of grade of material used. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply was sent to Consultant (SKB) via email on 16.03.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee noted the written comments dated 17.3.2020 given by Consultant (SKB). After	The Committee considered the case as per the agenda and noted that the applicant via email dated 07.12.2020 has requested for extension of time till 30 th December 2020. Therefore, the Committee decided to wait for reply of the applicant.	Deferred

			deliberating the matter, the Committee decided to seek from the applicant an statement for import item 'Plate/Coil' in the following format: Bill of entry No. and date Exact description Exact thickness Quantity. As per NC decision, D/L was issued to the applicant on 23.11.2020 followed by a reminder on 07.12.2020.		
R36	CHINA STEEL CORPORAT ION INDIA PRIVATE LIMITED 3410044554 Dated 05.10.2018	01/81/050/00 882/AM19/ 34/24/040/00 172/AM19/	The case was ratified in Meeting No. 13/81-ALC2/2019 dated 03.10.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 % and change of Measurement. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case.	The Committee considered the case as per the agenda. Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. The case stands deferred.	Deferred

R37	CHINA STEEL CORPORAT ION INDIA PRIVATE LIMITED 3410045191 Dated 04.06.2019	01/81/050/00 102/AM20/ 34/24/040/00 074/AM20/	The case was ratified in Meeting No. 17/81-ALC2/2019 dated 27.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case.	The Committee considered the case as per the agenda. Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. The case stands deferred.	Deferred
R38	CHINA STEEL CORPORAT ION INDIA PRIVATE LIMITED 3410043988 Dated	01/81/050/00 667/AM19/ 34/24/040/00 376/AM18/	The case was ratified in Meeting No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the	The Committee considered the case as per the agenda. Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel	Deferred

	22.03.2018		case.	other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. The case stands deferred.	
R39	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410045223 Dated 21.06.2019	01/81/050/00139/AM20/ 34/24/040/00073/AM20/	The case was ratified in Meeting No. 17/81-ALC2/2019 dated 27.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case.	The Committee considered the case as per the agenda. Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81	Deferred

				dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. The case stands deferred.	
R40	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410045548 Dated 18.10.2019	01/81/050/00288/AM20/ 34/24/040/00206/AM20/	The case was ratified in Meeting No. 16/81-ALC2/2019 dated 13.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.6.2019 on the recommendation of representative of MoS. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case.	The Committee considered the case as per the agenda. Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated	Deferred

				12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. The case stands deferred.	
R41	CHINA STEEL CORPORAT ION INDIA PRIVATE LIMITED 3410044194 Dated 31.05.2018	01/81/050/00 823/AM19/ 34/24/040/00 059/AM19/	The case was ratified in Meeting No. 13/81-ALC2/2019 dated 03.10.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 % and Change of Unit of measurement. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case.	The Committee considered the case as per the agenda. Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding,	Deferred

				annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. The case stands deferred.	
R42	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410044193 Dated 31.05.2018	01/81/050/00668/AM19/ 34/24/040/00058/AM19/	The case was ratified in Meeting No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case.	The Committee considered the case as per the agenda. Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter.	Deferred

				The case stands deferred.	
R43	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410043636 Dated 14.11.2017	01/81/050/00 666/AM19/ 34/24/040/00 170/AM18/	The case was ratified in Meeting No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case.	The Committee considered the case as per the agenda. Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. The case stands deferred.	Deferred

The meeting ended with a vote of thanks to the Chair.

Shobhit Gupta
Dy. Director General of Foreign Trade
E-mail: nc2.dgft@nic.in
shobhit.gupta@gov.in

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	Any other information:
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

Dear Sir,

Please find the following Generic name of the imported chemical item for Sl. No. 2 to 8

Sl. No	Imported Chemical Item name	Generic name
2	ELVALOY AC 1209 RESIN	Ethylene Methyl Acrylate copolymer
3	ENTIRA (TM) SG 1002 RESIN	Ethylene Methyl Acrylate copolymer
4	FUSABOND E226 RESIN	Anhydride modified Polyethylene
5	ELVAX 40L-03 RESIN	Ethylene Vinyl Acetate copolymer
6	FUSABOND E226 RESIN	Anhydride modified Polyethylene
7	ENTIRA (TM) SG 1002 RESIN	Ethylene Methyl Acrylate copolymer
8	ETHYLENE VINYL ACETATE ES28005	Ethylene Vinyl Acetate copolymer

For SIECHEM TECHNOLOGIES PVT. LTD.

G.M. ARUNKUMAR
Director

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s KEI Industries Private Limited, A.A. No. 0510414582 dated 08.07.2020.
Reference: - D.G.F.T. F. No. 01/81/050/00628/AM21/

DGFT(DES-2) may kindly refer to their e-mail dated 7th December 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant AA may be ratified as under:-

1. Net weight/KM of export items at Sl.No.1 and 141 under the Advance Authorization may be specified as under:

Sl.No.	Net Weight Kgs./KM	Sl.No.	Net Weight Kgs./KM	Sl.No.	Net Weight Kgs./KM	Sl.No.	Net Weight Kgs./KM
1	8693.24	37	1998.93	73	2554.16	109	5577.31
2	15319.48	38	1116.44	74	3149.09	110	6938.38
3	1354.72	39	2870.08	75	5626.75	111	34.41
4	1200.79	40	3208.46	76	9442.47	112	70.95
5	9320.25	41	3745.64	77	228.83	113	175.68
6	176.66	42	5764.62	78	1598.47	114	369.43
7	223.42	43	320.36	79	11787.37	115	7494.33
8	293.8	44	640.72	80	3380.38	116	64.43
9	379.38	45	1121.03	81	8931.44	117	538.4
10	538.02	46	353.02	82	14377.12	118	147.88
11	766.91	47	706.03	83	6762.65	119	183.35
12	1134.97	48	1153.72	84	243.81	120	234.7
13	1970.8	49	3136.9	85	294.07	121	354.24
14	7360.88	50	7898.8	86	331.32	122	406.08
15	10630.54	51	5248.5	87	404.02	123	434.84
16	13215.66	52	2709.55	88	183.46	124	640.24
17	6616.78	53	6643.37	89	218.23	125	244.46
18	1147.22	54	4542.99	90	310.29	126	817.24
19	2135.39	55	1665.51	91	512.12	127	633.11
20	12707.46	56	1968.21	92	715.06	128	368.13
21	4254.46	57	2982.5	93	946.76	129	737.64
22	3081.91	58	4823.44	94	1090.44	130	811.94
23	774.5	59	7238.94	95	442.94	131	414.15
24	954.46	60	402.34	96	520.66	132	458.76
25	1138.51	61	478.01	97	647.26	133	601.22
26	1854.85	62	1143.24	98	723.17	134	867.94
27	2314.98	63	1659.45	99	910.32	135	1470.8

18/11/2020

28	2482.17	64	443.22	100	945.13	136	2289.32
29	420.6	65	633.27	101	1711.29	137	943.15
30	696.01	66	501.84	102	1649.83	138	1588.12
31	414.15	67	868.91	103	3087.29	139	1998.93
32	1365.38	68	1940.27	104	4797.35	140	469.96
33	3620.69	69	2323.36	105	5903.77	141	779.82
34	649.75	70	4176.06	106	1139.59		
35	873.55	71	6830.11	107	1448.85		
36	1460.72	72	1859.71	108	1993.21		

2. Quantity of import item at Sl.No.1 i.e.Copper Wire Rod/ CC Rod(EC Grade) may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 16, 19 to 47, 49 to 77 and 79 to 141.

3. Quantity of import item at Sl.No.2 i.e.XLPE Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 3, 5, 13 to 27, 29 to 42, 46 to 76, 78 to 83, 95 to 110, 115 and 128 to 141.

4. Quantity of import item at Sl.No.3 i.e.PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4 to 28, 39 to 42, 48 to 76, 80 to 114 and 116 to 126.

5. Quantity of import item at Sl.No.4 i.e.Antimony Trioxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2, 4 to 28, 39 to 42, 48 to 76, 80 to 114 and 116 to 126.

6. Quantity of import item at Sl.No.5 i.e.Galvanised Steel Wire/G.I Wire may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.13 to 17, 20 to 27, 29 to 38, 53, 54, 60 to 76, 82 and 128 to 141.

7. Quantity of import item at Sl.No.6 i.e.Copper Tape/Copper Foil may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 5, 17 to 19, 39 to 42, 49 to 54 and 80 to 83.

8. Quantity of import item at Sl.No.7 i.e.Aluminium Wire Rod(EC grade) may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1, 2, 17 to 19, 39 to 41, 48 to 52, 55 to 59, 78, 79, 83 and 115.

9. Quantity of import item at Sl.No.8 i.e.Semi Conductive Water Blocking Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 3, 5, 39 to 42 and 79 to 83.

10. Quantity of import item at Sl.No.9 i.e.HDPE may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.2, 5, 29 to 42, 78 to 81, 115 and 128 to 141.

11. Quantity of import item at Sl.No.10 i.e.Nylon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.2, 5, 29 to 42, 48, 78 to 81 and 128 to 141.

12. Quantity of import item at Sl.No.11 i.e.Lead Alloy may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 and 82.

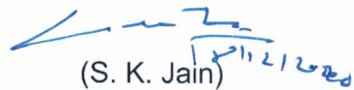
13. Quantity of import item at Sl.No.12 i.e.Ethylene Propylene Rubber may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.6 to 12 and 127.

② / 18/12/22
③

14. Quantity of import item at Sl. No 13 i.e.Co-polymer Coated Aluminium Tape/Foil may be allowed as 1.01 Kgs/Kg content in the export item at Sl.No.29 to 38 and 128 to 141.

15. Quantity of import item at Sl.No.14 i.e.Glass Mica Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.31 to 38 and 131 to 141.

Norms Committee may take a view.


(S. K. Jain)

Development Officer

Tel.23063166

E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)

DPIIT U.O.NO. P-47011/95/2019-TSW dated 18.12.2020

Re: Ratification of ad-hoc norms in respect of advance authorization no. 0710116799 of FCI OEN Connectors Ltd. Of NC-2 meeting no. 6/81-ALC2/2020 dt. 11.08.2020

From : Saurabh Ranjan <ftp-iphw@meity.gov.in> Wed, Oct 28, 2020 01:07 PM
Subject : Re: Ratification of ad-hoc norms in respect of advance authorization no. 0710116799 of FCI OEN Connectors Ltd. Of NC-2 meeting no. 6/81-ALC2/2020 dt. 11.08.2020  1 attachment
To : DGFT Norms Committee 2 <nc2.dgft@nic.in>
Cc : Asha Nangia <anangia@meity.gov.in>, Sushil Kumar Jangid <sushil.jangid@meity.gov.in>, Ashutosh Chauhan <ashutosh.chauhan09@govcontractor.in>

**W-21/14/2020-IPHW
Government of India
Ministry of Electronics and Information Technology
IPHW Division**

Date: 28.10.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710116799 issued to M/s. FCI OEN Connectors Ltd.

This refers to DGFT email dated 18.08.2020 seeking comments of this Ministry on the above-mentioned application of M/s. FCI OEN Connectors Ltd. for export of different "Cable Assembly".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached. Please find attached.

(Sd\ -)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

-

From: "Sushil Kumar Jangid" <sushil.jangid@meity.gov.in>
To: "Saurabh Ranjan" <ftp-iphw@meity.gov.in>, "DGFT Norms Committee 2" <nc2.dgft@nic.in>, "Shobhit Gupta Dy. DGFT" <shobhit.gupta@gov.in>
Sent: Tuesday, August 18, 2020 1:30:56 PM
Subject: Fwd: Ratification of ad-hoc norms in respect of advance authorization no.

FCI OEN CONNECTORS LIMITED, BANGALORE - 560076													
ADVANCE AUTHORIZATION No.0710116799 DATED 27.07.2020													
CALCULATION SHEET													
Export Item Sl.No.	Export Item Description	Qty of Export Item (Nos.)	Import Sl.No	Import Item Description	Import Item Category	UOM	Per Unit Qty without Wastage	Wastage claimed(%)	Qty applied in DGFT (As per AA)	Wastage Allowed	Quantity Calculated	Quantity Recommended	
1	0W12423ELF PM COMMUNICATION O/P - Cable Assembly	8637	1	CABLE 1FRC5P28AWG20462 28AWG 5PAIR 1.27MM FRC	CABLE	Meter	0.6	2%	5285.84	0.05%	5184.791	5184.791	
2	0W12438ELF SBSC-PSU I/P SBS150ALPHA - Cable Assembly	2771	9	CABLE 1CBL20AWG3320BK-S UL3320 20AWG-BLACK	CABLE	Meter	3.1	2%	8761.90	0.05%	8594.395	8594.395	
2	0W12438ELF SBSC-PSU I/P SBS150ALPHA - Cable Assembly	2771	10	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	0.7	2%	1978.49	0.05%	1940.670	1940.670	
3	0W12439CLF SELV PSU-REAR SBS150 - Cable Assembly	2771	14	CABLE 1CBL20AWG3320BK-S UL3320 20AWG-BLACK	CABLE	Meter	1.5	2%	4239.63	0.05%	4158.578	4158.578	
3	0W12439CLF SELV PSU-REAR SBS150 - Cable Assembly	2771	15	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	0.72	2%	2035.02	0.05%	1996.118	1996.118	
4	0W12456ELF FRAME IMB STATUS ASSY - Cable Assembly	2658	19	CABLE 1CBL20AWG3320BK-S UL3320 20AWG-BLACK	CABLE	Meter	3.6	2%	9760.18	0.05%	9573.584	9573.584	
4	0W12456ELF FRAME IMB STATUS ASSY - Cable Assembly	2658	20	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	1.76	2%	4771.64	0.05%	4680.419	4680.419	
5	0W12457DLF FRAME O/P SENSE C/A - Cable Assembly	2658	26	CABLE 1CBL24AWG3320BK-S UL3320 24AWG-BLACK	CABLE	Meter	21.0	2%	56934.36	0.05%	55845.909	55845.909	
5	0W12457DLF FRAME O/P SENSE C/A - Cable Assembly	2658	27	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	3.5	2%	9489.06	0.05%	9307.652	9307.652	
6	0W12458DLF FRAME INPUT SENSE C/A - Cable Assembly	2658	30	CABLE 1RJFRC28#20C1.27P 28AWG/20C/1.27 Pitch/FRC	CABLE	Meter	2.2	2%	5964.55	0.05%	5850.524	5850.524	
7	0W12459GLF FRAME CTRL SUPPLY - Cable Assembly	4082	36	CABLE 1CBL20AWG3275BK 20AWG UL3275 BLACK CABLE	CABLE	Meter	4.62	2%	19236.02	0.05%	18868.269	18868.269	
7	0W12459GLF FRAME CTRL SUPPLY - Cable Assembly	4082	37	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	0.5	2%	2081.82	0.05%	2042.021	2042.021	
7	0W12459GLF FRAME CTRL SUPPLY - Cable Assembly	4082	38	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	1.2	2%	4996.37	0.05%	4900.849	4900.849	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	49	CABLE 1-CBL18AWG10271BK 18AWGUL10271 BLACK CBL	CABLE	Meter	2.92	2%	18186.11	0.05%	17838.435	17838.435	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	50	CABLE 1-CBL24AWG1015BK TC/Multistrand/PVC BLK	CABLE	Meter	4.6	2%	28649.35	0.05%	28101.644	28101.644	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	52	CABLE 1CBL20AWG1569BK UL 1569 20AWG-BLACK	CABLE	Meter	110.4	2%	687584.45	0.05%	674439.451	674439.451	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	54	CABLE 1FHFBRRUD500Z POF CBL HFBR RUD500Z	CABLE	Meter	11.914	2%	74201.82	0.05%	72783.257	72783.257	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	55	HST 1HST12.7GLBK-O2B2 12.7mm DIA GLUE HST BLK	HST	Meter	2.8	2%	17438.74	0.05%	17105.348	17105.348	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	56	HST 1HST19.1GLBK-O2B2 19.1mm DIA GLUE HST	HST	Meter	4.1	2%	25535.29	0.05%	25047.117	25047.117	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	57	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	1.97	2%	12269.40	0.05%	12034.834	12034.834	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	58	BRAID 1JDDBRAID-15MM JDD BRAID 16 BLACK	BRAID	Meter	0.56	2%	3487.75	0.05%	3421.070	3421.070	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	59	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	2.62	2%	16317.67	0.05%	16005.719	16005.719	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	60	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	2.5	2%	15570.30	0.05%	15272.633	15272.633	
8	0W12275CLF SIGNAL DISTRIB W/A-PC1.5 - CABLE ASSEMBLY	6106	61	CABLE 1RJFRC28#34C1.27P 28AWG/34C/1.27 Pitch/FRC	CABLE	Meter	1.65	2%	10276.40	0.05%	10079.937	10079.937	
9	0W12320LF STATE OUTPUT RLY/BD - CABLE ASSEMBLY	6095	66	CABLE 1CBL18AWG1015BK UL 1015 18AWG-BLACK	CABLE	Meter	2.95	2%	18339.86	0.05%	17989.240	17989.240	
9	0W12320LF STATE OUTPUT RLY/BD - CABLE ASSEMBLY	6095	67	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	0.46	2%	2859.77	0.05%	2805.102	2805.102	
9	0W12320LF STATE OUTPUT RLY/BD - CABLE ASSEMBLY	6095	68	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	0.4	2%	2486.76	0.05%	2439.219	2439.219	
10	0W12321ALF MPSU1 SUPPLY GVX - CABLE ASSEMBLY	3810	73	CABLE 1CBL20AWG1032BLK 20AWG UL1032 BLACK CABLE	CABLE	Meter	2.5	2%	9715.50	0.05%	9529.763	9529.763	
10	0W12321ALF MPSU1 SUPPLY GVX - CABLE ASSEMBLY	3810	74	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	0.36	2%	1399.03	0.05%	1372.286	1372.286	
11	0W12322LF MPSU2 SUPPLY GVX - CABLE ASSEMBLY	3810	79	CABLE 1CBL20AWG1032BLK 20AWG UL1032 BLACK CABLE	CABLE	Meter	2.7	2%	10492.74	0.05%	10292.144	10292.144	
11	0W12322LF MPSU2 SUPPLY GVX - CABLE ASSEMBLY	3810	80	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	0.3	2%	1165.86	0.05%	1143.572	1143.572	
12	0W12365LF W/A SDB-MIB 1&3 - CABLE ASSEMBLY	1200	88	CABLE 1CBL18AWG3320BLK-S UL3320 18AWG BLK CBL	CABLE	Meter	8.7	2%	10648.80	0.05%	10445.220	10445.220	
12	0W12365LF W/A SDB-MIB 1&3 - CABLE ASSEMBLY	1200	89	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	8.5	2%	10404.00	0.05%	10205.100	10205.100	
12	0W12365LF W/A SDB-MIB 1&3 - CABLE ASSEMBLY	1200	90	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	0.85	2%	1040.40	0.05%	1020.510	1020.510	
12	0W12365LF W/A SDB-MIB 1&3 - CABLE ASSEMBLY	1200	91	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	2.85	2%	3488.40	0.05%	3421.710	3421.710	
13	0W12366LF W/A SDB GROUP-MIB5 - CABLE ASSEMBLY	1200	95	CABLE 1CBL18AWG1015BK UL 1015 18AWG-BLACK	CABLE	Meter	8.35	2%	10220.40	0.05%	10025.010	10025.010	
13	0W12366LF W/A SDB GROUP-MIB5 - CABLE ASSEMBLY	1200	96	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	1.25	2%	1530.00	0.05%	1500.750	1500.750	
14	0W12396LF W/A 1000EPSU-SBSC 24VELV - CABLE ASSEMBLY	1200	100	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	8.05	2%	9853.20	0.05%	9664.830	9664.830	
14	0W12396LF W/A 1000EPSU-SBSC 24VELV - CABLE ASSEMBLY	1200	101	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	0.8	2%	979.20	0.05%	960.480	960.480	
15	0W12397LF W/A 1000 SDB-SPSU DCBUS - CABLE ASSEMBLY	1200	105	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	10.88	2%	13317.12	0.05%	13062.528	13062.528	
15	0W12397LF W/A 1000 SDB-SPSU DCBUS - CABLE ASSEMBLY	1200	106	BRAID 1JDDBRAID-15MM JDD BRAID 16 BLACK	BRAID	Meter	1.2	2%	1468.80	0.05%	1440.720	1440.720	
16	0W12398LF W/A 1000 SDB-SPSU 24VELV - CABLE ASSEMBLY	1200	111	CABLE 1-CBL18AWG10271BK 18AWGUL10271 BLACK CBL	CABLE	Meter	8.8	2%	10771.20	0.05%	10565.280	10565.280	
17	0W12417LF W/A CONTACTOR-MIB2&5 - CABLE ASSEMBLY	1200	115	CABLE 1CBL18AWG1015BK UL 1015 18AWG-BLACK	CABLE	Meter	9.8	2%	11995.20	0.05%	11765.880	11765.880	
17	0W12417LF W/A CONTACTOR-MIB2&5 - CABLE ASSEMBLY	1200	116	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	3.5	2%	4284.00	0.05%	4202.100	4202.100	
18	0W49135LF RFI-IN PC-RFIOUT PC/BD - CABLE ASSEMBLY	6095	120	CABLE 1CBL18AWG1015BK UL 1015 18AWG-BLACK	CABLE	Meter	3.5	2%	21759.15	0.05%	21343.166	21343.166	
18	0W49135LF RFI-IN PC-RFIOUT PC/BD - CABLE ASSEMBLY	6095	121	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	0.48	2%	2984.11	0.05%	2927.063	2927.063	
19	0W7930CLF MAINS1 RLY DRW - CABLE ASSEMBLY	6098	126	CABLE 1CBL16AWG3321BLK 16AWG UL3321 BLACK CABLE	CABLE	Meter	5.72	2%	35578.17	0.05%	34898.000	34898.000	
19	0W7930CLF MAINS1 RLY DRW - CABLE ASSEMBLY	6098	127	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	0.7	2%	4353.97	0.05%	4270.734	4270.734	
19	0W7930CLF MAINS1 RLY DRW - CABLE ASSEMBLY	6098	128	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	0.37	2%	2301.39	0.05%	2257.388	2257.388	
19	0W7930CLF MAINS1 RLY DRW - CABLE ASSEMBLY	6098	129	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	0.17	2%	1057.39	0.05%	1037.178	1037.178	
20	0W8103ALF W/A SDB-SPSU 24VSELV - CABLE ASSEMBLY	1200	134	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	8.5	2%	10404.00	0.05%	10205.100	10205.100	
21	0W8104ALF W/A SDB-SPSU 24VDC - CABLE ASSEMBLY	1200	138	CABLE 1CBL18AWG1015BK UL 1015 18AWG-BLACK	CABLE	Meter	13.15	2%	16095.60	0.05%	15787.890	15787.890	
21	0W8104ALF W/A SDB-SPSU 24VDC - CABLE ASSEMBLY	1200	139	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	1.0	2%	1224.00	0.05%	1200.600	1200.600	
21	0W8104ALF W/A SDB-SPSU 24VDC - CABLE ASSEMBLY	1200	140	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	0.6	2%	734.40	0.05%	720.360	720.360	

22	OW8105ALF W/A SDB-SPSU 24VDC_BSD - CABLE ASSEMBLY	1200	145	CABLE 1CBL14AWG1015BK UL 1015 14AWG-BLACK	CABLE	Meter	5.28	2%	6462.72	0.05%	6339.168	6339.168
22	OW8105ALF W/A SDB-SPSU 24VDC_BSD - CABLE ASSEMBLY	1200	146	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	1.4	2%	1713.60	0.05%	1680.840	1680.840
23	OW8127BLF MCIB TO MIMIC - CABLE ASSEMBLY	1200	153	CABLE 1CBL14C26AWGSABGRY 14CORE 26AWG SAB GRY CBL	CABLE	Meter	2.0	2%	2448.00	0.05%	2401.200	2401.200
25	OW8131ALF SBSC TO SBSS DRIVER P - CABLE ASSEMBLY	1200	158	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	3.75	2%	4590.00	0.05%	4502.250	4502.250
25	OW8131ALF SBSC TO SBSS DRIVER P - CABLE ASSEMBLY	1200	159	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	0.19	2%	232.56	0.05%	228.114	228.114
25	OW8131ALF SBSC TO SBSS DRIVER P - CABLE ASSEMBLY	1200	160	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	1.45	2%	1774.80	0.05%	1740.870	1740.870
26	OW8132ALF SBSC TO SBSS DRIVER N - CABLE ASSEMBLY	1200	163	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	4.45	2%	5446.80	0.05%	5342.670	5342.670
26	OW8132ALF SBSC TO SBSS DRIVER N - CABLE ASSEMBLY	1200	164	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	0.25	2%	306.00	0.05%	300.150	300.150
26	OW8132ALF SBSC TO SBSS DRIVER N - CABLE ASSEMBLY	1200	165	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	1.35	2%	1652.40	0.05%	1620.810	1620.810
27	OW8138BLF W/A FRAME TEMP-SDB - CABLE ASSEMBLY	1200	170	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	12.25	2%	14994.00	0.05%	14707.350	14707.350
27	OW8138BLF W/A FRAME TEMP-SDB - CABLE ASSEMBLY	1200	171	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	2.25	2%	2754.00	0.05%	2701.350	2701.350
27	OW8138BLF W/A FRAME TEMP-SDB - CABLE ASSEMBLY	1200	172	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	2.1	2%	2570.40	0.05%	2521.260	2521.260
28	OW8143BLF W/A EPSU-SBSC 24V - CABLE ASSEMBLY	1200	175	CABLE 1CBL18AWG1015BK UL 1015 18AWG-BLACK	CABLE	Meter	2.4	2%	2937.60	0.05%	2881.440	2881.440
28	OW8143BLF W/A EPSU-SBSC 24V - CABLE ASSEMBLY	1200	176	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	0.5	2%	612.00	0.05%	600.300	600.300
29	OW8146BLF EPSU TO SDB 24VSELV 1/2 - CABLE ASSEMBLY	1200	180	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	26.5	2%	32436.00	0.05%	31815.900	31815.900
29	OW8146BLF EPSU TO SDB 24VSELV 1/2 - CABLE ASSEMBLY	1200	181	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	4.25	2%	5202.00	0.05%	5102.550	5102.550
30	OW8161BLF W/A EPSU-SDB 24VSELV 2/2 - CABLE ASSEMBLY	1200	187	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	4.5	2%	5508.00	0.05%	5402.700	5402.700
31	OW8162ALF EPSU TO SDB 24V 1/2 - CABLE ASSEMBLY	1200	191	CABLE 1CBL18AWG1015BK UL 1015 18AWG-BLACK	CABLE	Meter	47.85	2%	58568.40	0.05%	57448.710	57448.710
31	OW8162ALF EPSU TO SDB 24V 1/2 - CABLE ASSEMBLY	1200	192	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	4.32	2%	5287.68	0.05%	5186.592	5186.592
32	OW8163ALF W/A EPSU-SDB 24V 2/2 - CABLE ASSEMBLY	1200	198	CABLE 1CBL18AWG1015BK UL 1015 18AWG-BLACK	CABLE	Meter	7.39	2%	9045.36	0.05%	8872.434	8872.434
32	OW8163ALF W/A EPSU-SDB 24V 2/2 - CABLE ASSEMBLY	1200	199	BRAID 1JDDBRAID-10MM JDD BRAID-10MM	BRAID	Meter	0.65	2%	795.60	0.05%	780.390	780.390
32	OW8163ALF W/A EPSU-SDB 24V 2/2 - CABLE ASSEMBLY	1200	200	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	0.85	2%	1040.40	0.05%	1020.510	1020.510
33	OW8172ALF WIRE GND - CABLE ASSEMBLY	1200	202	CABLE 1CBL08AWG1028GN/YL 8AWG UL1028 GRN/YEL CBL	CABLE	Meter	0.48	2%	587.52	0.05%	576.288	576.288
34	OW8250BLF W/A MBRD-SDB IOC1000 - CABLE ASSEMBLY	1200	203	BRAID 1JDDBRAID-15MM JDD BRAID 16 BLACK	BRAID	Meter	1.8	2%	2203.20	0.05%	2161.080	2161.080
34	OW8250BLF W/A MBRD-SDB IOC1000 - CABLE ASSEMBLY	1200	204	CABLE 1RJFRC28#10C1.27P 28AWG/10C/1.27 Pitch/FRC	CABLE	Meter	2.25	2%	2754.00	0.05%	2701.350	2701.350
34	OW8250BLF W/A MBRD-SDB IOC1000 - CABLE ASSEMBLY	1200	205	CABLE 1RJFRC28#34C1.27P 28AWG/34C/1.27 Pitch/FRC	CABLE	Meter	2.25	2%	2754.00	0.05%	2701.350	2701.350
35	OW8251BLF W/A MBRD-FEMPSU IOC1000 - CABLE ASSEMBLY	1200	215	CABLE 1-CBL16AWG1015BK UL1015 16AWG BLACK	CABLE	Meter	19.85	2%	24296.40	0.05%	23831.910	23831.910
35	OW8251BLF W/A MBRD-FEMPSU IOC1000 - CABLE ASSEMBLY	1200	216	BRAID 1JDDBRAID-15MM JDD BRAID 16 BLACK	BRAID	Meter	3.35	2%	4100.40	0.05%	4022.010	4022.010
36	OW8252BLF W/A BUSBAR-MBRD IOC1000 - CABLE ASSEMBLY	1200	221	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	23.25	2%	28458.00	0.05%	27913.950	27913.950
36	OW8252BLF W/A BUSBAR-MBRD IOC1000 - CABLE ASSEMBLY	1200	222	BRAID 1JDDBRAID-15MM JDD BRAID 16 BLACK	BRAID	Meter	1.6	2%	1958.40	0.05%	1920.960	1920.960
36	OW8252BLF W/A BUSBAR-MBRD IOC1000 - CABLE ASSEMBLY	1200	223	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	1.18	2%	1444.32	0.05%	1416.708	1416.708
37	OW8253BLF W/A MBRD-CT, FUSE - CABLE ASSEMBLY	1200	228	CABLE 1CBL20AWG1015BK UL 1015 20AWG-BLACK	CABLE	Meter	31.21	2%	38201.04	0.05%	37470.726	37470.726
37	OW8253BLF W/A MBRD-CT, FUSE - CABLE ASSEMBLY	1200	229	BRAID 1JDDBRAID-15MM JDD BRAID 16 BLACK	BRAID	Meter	1.8	2%	2203.20	0.05%	2161.080	2161.080
37	OW8253BLF W/A MBRD-CT, FUSE - CABLE ASSEMBLY	1200	230	BRAID 1JDDBRAID-6MM Braid exp 06 mmdia black	BRAID	Meter	2.95	2%	3610.80	0.05%	3541.770	3541.770
37	OW8253BLF W/A MBRD-CT, FUSE - CABLE ASSEMBLY	1200	231	BRAID 1JDDBRAID-8MM Braid exp 08 mmdia black	BRAID	Meter	1.26	2%	1542.24	0.05%	1512.756	1512.756

Import S.No.	2,3,4,5,6,7,8,11,12,13,16,17,18,21,22,23,24,25,28,29,31,32,33,34,35,39,40,41,42,43,44,45,46,47,48,51,53,62,63,64,65,69,70,71,72,75,76,77,78,81,82,83,84,85,86,87,92,93,94,97,98,99,102,103,104,107,108,109,110,112,113,114,117,118,119,122,123,124,125,130,131,132,133,135,136,137,141,142,143,144,147,148,149,150,151,152,154,155,156,157,161,162,166,167,168,169,173,174,177,178,179,182,183,184,185,186,188,189,190,193,194,195,196,197,201,206,207,208,209,210,211,212,213,214,217,218,219,220,224,225,226,227	Net to Net Basis with Nil wastage
--------------	--	-----------------------------------

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Polycab India Limited, AA No.0310838362 dated 18.09.2020

DGFT(DES-2) may kindly refer to their e-mail dated 22nd October 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the AA may be ratified as under:

1. Description, Sizes, quantities and net weight of export items at Sl.No.1 and 2 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	Aluminium Alloy Conductor XLPE Insulated PVC Sheathed Unarmoured Cable Below 1000 V		
1.01	3C1AWG+3AWG	41110	28.587
1.02	3C6AWG+6AWG	114170	33.750
1.03	3C4/0AWG+2/0AWG	97446	142.187
1.04	3C2AWG+4AWG	47219	25.933
1.05	3C3/0AWG+1/0AWG	47221	57.255
1.06	3C4AWG+6 AWG	36546	14.147
1.07	3C8AWG+8AWG	62440	13.643
1.08	3C250MCM+3/0AWG	15237	26.959
1.09	3C300MCM+4/0AWG	4572	9.496
1.10	4C2AWG+4AWG	10663	7.324
1.11	4C4/0AWG+2/0AWG	9148	16.839
1.12	4C2/0AWG+1AWG	12196	15.294
1.13	4C250MCM+3/0AWG	7620	17.023
1.14	3C6AWG+6AWG	114170	34.011
1.15	3C2/0AWG+1AWG	121815	121.325
1.16	3C1/0AWG+2AWG	106590	88.586
1.17	3C4/0AWG+2/0AWG	97446	142.187
1.18	3C2AWG+4AWG	47219	26.674
1.19	3C3/0AWG+1/0AWG	47221	57.255
1.20	3C1AWG+3AWG	41110	28.587
1.21	3C4AWG+6AWG	36546	14.147
1.22	3C8AWG+8AWG	62440	13.643
1.23	3C250MCM+3/0AWG	15237	26.959
1.24	3C300MCM+4/0AWG	4572	9.496
1.25	4C2AWG+4AWG	10663	7.324

①
③ → 031112-24

1.26	4C4/0AWG+2/0AWG	9148	16.839
1.27	4C2/0AWG+1AWG	12196	15.294
1.28	4C250MCM+3/0AWG	7620	17.023
2	Aluminium Alloy Conductor XLPO Insulated Unarmoured Cable Below 1000 V		
2.01	1 Core X 1/0 AWG	24388	5.295
2.02	1 Core X 2/0 AWG	26678	6.994
2.03	1 Core X 250 MCM	48776	23.023
2.04	1 Core X 3/0 AWG	9144	2.918
2.05	1 Core X 300 MCM	3048	1.684
2.06	1 Core X 350 MCM	13718	8.665
2.07	1 Core X 4/0 AWG	50307	19.609
2.08	1 Core X 400 MCM	6096	4.326
2.09	1 Core X 500 MCM	47249	41.010
2.10	1 Core X 600 MCM	24384	26.106
2.11	1 Core X 750 MCM	30482	39.741
2.12	1 Core X 900 MCM	3048	4.684
2.13	1 Core X 1 AWG	23626	4.243
2.14	1 Core X 2 AWG	32012	4.428
2.15	1 Core X 4 AWG	27440	2.631
2.16	1 Core X 6 AWG	13719	0.931
2.17	1 Core X 1/0 AWG	24388	5.295
2.18	1 Core X 2/0 AWG	26678	6.994
2.19	1 Core X 250 MCM	48776	23.023
2.20	1 Core X 3/0 AWG	9144	2.918
2.21	1 Core X 300 MCM	3048	1.684
2.22	1 Core X 350 MCM	13718	8.665
2.23	1 Core X 4/0 AWG	50307	19.609
2.24	1 Core X 400 MCM	6096	4.326
2.25	1 Core X 500 MCM	47249	41.010
2.26	1 Core X 600 MCM	24384	26.106
2.27	1 Core X 750 MCM	30482	39.741
2.28	1 Core X 900 MCM	3048	4.684
2.29	1 Core X 1 AWG	23626	4.243
2.30	1 Core X 2 AWG	32012	4.428
2.31	1 Core X 4 AWG	27440	2.631
2.32	1 Core X 6 AWG	13719	0.931

2. Quantity of import item at SI.No.1 i.e.Aluminium Ingot may be allowed as 1.01 Kgs/Kg content in the export items at SI.No.1 and 2.

3. Quantity of import item at SI.No.2 i.e.PVC Resin (Suspension Grade) may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.1.

4. Quantity of import item at SI.No.3 i.e.PVC Plasticizer may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.1.

②
③

23/11/2020

5. Quantity of import item at SI.No.4 i.e.Copolymer of Ethylene(VISICO FR4450) may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.1.

6. Quantity of import item at SI.No.5 i.e.Catalyst Masterbatch may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.1.

7. Quantity of import item at SI.No.6 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.2.

8. Quantity of import item at SI.No.7 i.e.Antioxident may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.2.

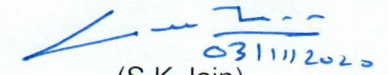
9. Quantity of import item at SI.No.8 i.e.Ethylene Vinyl Acetate may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.2.

10. Quantity of import item at SI.No.9 i.e.Ethylene Acrylic Ester Co-Polymer may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.2.

11. Quantity of import item at SI.No.10 i.e.Polyolefin Elastomer may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.2.

12. Quantity of import item at SI.No.11 and 12 may be allowed as per packing policy.

Norms Committee may take a view.

(S) (3) 
(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/112/2020-TSW dated 03.11.2020

CASE NO. 75

MEETING NO 12/81 SCHEDULE FOR 15.12.2020

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.

ADV AUTH. NO 0410167082 DT 21.09.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 114 ROTAR BLADE - 32 NOS

(BLADE 2.6 114 TB HS RAL 9018 DNT F 1 B4)

(Net weight not less than 421.906 MT)

Sl.	IMPORT (SL. NO .OF ADV ATUH.)	QTY IN KGS
1	19	47.52
2	22	1477.12
3	27	7.68
4	34	3528.32
5	35	1240.0
6	45	96.48
7.	1 to 16,33,47 TO 50	Components allowed as per G N 4
8.	25,26	Consumables, Qty as applied for ,value all together restricted to 1.126 % of FOB value
9.	Rest of items	As applied for

Note:

1. In the description of 1import at s. no 17 to 19,37 to 46 following should be added (**Paint System**)

2. In the description of import at s. no. ,20,21,34 and 35 following should be added (**Resin System**)

3. In the description of import at s. no. 22 following should be added (**Fiber glass**)

(SHAISH KUMAR)

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Diamond Engineering Private Limited, A.A. No. 0410167094 dated 22.09.2020.

Reference: - D.G.F.T. F. No. 01/81/050/00757/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 15th December 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:-

1. Words "containing 654MT of Beam" may be suffixed with the description of export item.
2. Net weight of export item may be amended as 713.097 MT.
3. Import items at SI.No.1 and 2 shall be of relevant grade and size as content/utilized in the export item.
4. Quantities of import items at SI.No.1 and 2 put together may be allowed as 654 MT as 1.02Kgs/kg. content in the export item.

Norms Committee may take a view.



18/12/2020

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)

DPIIT U.O.NO. P-47011/119/2019-TSW dated 18.12.2020

CASE NO. 78

MEETING NO 12/81 SCHEDULE FOR 15.12.2020

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.

ADV AUTH. NO 0410167096 DT 23.09.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 114 ROTAR BLADE - 13 NOS

(BLADE 2.6 114 TB HS RAL 9018 DNT F 1 B4)

(Net weight not less than 171.399 MT)

Sl.	IMPORT (SL. NO .OF ADV ATUH.)	QTY IN KGS
1	23	19.31
2	26	600.08
3	31	3.12
4	39	503.75
5	49	39.20
6	1 to 20,37,	Components allowed as per G N 4
7.	29,30	Consumables, Qty as applied for ,value all together restricted to 1.015% of FOB value
8.	Rest of items	As applied for

NOTE;

1. In the description of 1mport at s. no 21 to 23,41 to 50 following should be added (**Paint System**)
2. In the description of import at s. no. ,24,25,38,39 following should be added (**Resin System**)
3. In the description of import at s. no. 26 following should be added (**Fiber glass**)

(SHAISH KUMAR)

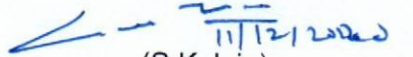
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Sunder Impex Private Limited, A.A. No. 0510415301 dated 24.09.2020.
Reference: - D.G.F.T. F. No. 01/81/050/00760/AM21/

DGFT(DES-2) may kindly refer to their e-mail dated 8th December 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Import item shall be of relevant grade and diameter as contained/utilized in the export item.
2. Quantity of import item may be allowed as 79275 Kgs. as 1.05Kgs/Kg content in the export item.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/144/2020-TSW dated 11.12.2020

CASE NO. 85

MEETING NO 12/81 SCHEDULE FOR 15.12.2020

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.

ADV AUTH. NO 0410167120 DT 29.09.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 145ROTAR CONSISTING OF 3 BLADES PER SET - 18.0 SET
(Net weight not less than 1172.307MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	45	7992.00
2	49	4012.74
3	50	11966.40
4	51	2592.00
5	52	11610.00
6	59	NOT ALLOWED
7	60	18.36
8	61	3.78
9	62	247.32
10	63	121.50
11	64	111055.37
12	66	55034.58
13	67	228528.00
14	68	61586.97
15	70	23672.51
16	72	6953.04
17	73	2447.82
18	1 to 44,71	Components allowed as per G N 4
19	56,57,58,76,77	Consumables, Qty as applied for ,value all together restricted to 2.0 % of FOB value
20	Rest of items	As applied for

Note:

1. In the description of Import at s. no. 1 to 44 following should be added **(FOAM)**

CASE NO. 86

MEETING NO 12/81 SCHEDULE FOR 15.12.2020

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.

ADV AUTH. NO 0410167121 DT 29.09.2020

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 145ROTAR CONSISTING OF 3 BLADES PER SET - 18.0 SET
(Net weight not less than 1172.307MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	45	7992.00
2	49	4012.74
3	50	11966.40
4	51	2592.00
5	52	11610.00
6	59	NOT ALLOWED
7	60	18.36
8	61	3.78
9	62	247.32
10	63	121.50
11	64	111055.37
12	66	55034.58
13	67	228528.00
14	68	61586.97
15	70	23672.51
16	72	6953.04
17	73	2447.82
18	1 to 44,71	Components allowed as per G N 4
19	56,57,58,74,75	Consumables, Qty as applied for ,value all together restricted to 2.0 % of FOB value
20	Rest of items	As applied for

Note:

1. In the description of Import at s. no. 1 to 44 following should be added **(FOAM)**